

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. No. 68 of 2025**

IN THE MATTER OF:

Sanjay Kumar Mishra Advocate

...Applicant

Versus

Central Pollution Control Board &Anr.

...Respondents

NDOH:19.08.2025

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DATE:16.08.2025
PLACE: New Delhi

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**REPLY ON BEHALF OF RESPONDENT NO. 2 (FARE LABS PVT.
LTD.)**

MOST RESPECTFULLY SHOWETH:-

1. That the instant Original Application has been filed seeking the following directions:
 - a. to Respondent no. 1 (CPCB) to revoke the recognition granted to the answering Respondent
 - b. to Respondent no. 1 (CPCB) to refrain from initiating any fresh recognition or allied works in favour of the answering respondent until the final decision of the Chief Information Commission (CIC) in file no. CIC/QCIND/A/2024/602521 admitted on 18.01.2024
 - c. Impose penalties or fines for lapses, reviewing the CPCB's laboratory recognition policies, guidelines, and their implementation and prevent the recurrence of similar breaches.

2. The answering Respondent is a leading, large-scale analytical testing and research organization, employing over 800 professionals Renowned for our scientific excellence and commitment to quality, the Respondent

operates one of the most advanced and comprehensive environmental testing facilities in Asia. It provides comprehensive Testing Capabilities across water, air, soil, and industrial gases. It actively participates in both national and international Proficiency Testing (PT) programs, which serve as a critical benchmark for evaluating the accuracy, reliability, and overall performance of its testing services. This consistent participation reflects the laboratory's technical competence, operational readiness, and commitment to continuous improvement. By successfully engaging in these programs, Fare Labs demonstrates its ability to meet stringent laboratory quality standards, including method validation, personnel proficiency, equipment calibration, and data integrity. Furthermore, it highlights the organization's awareness of evolving industry practices and regulatory requirements, ensuring that all laboratory operations align with global best practices and comply with national and international guidelines. The Respondent's Labs are equipped with a comprehensive range of sophisticated and state-of-the-art instruments, enabling it to carry out accurate and reliable testing across various domains. The laboratory demonstrates a thorough understanding of all sampling requirements, ensuring that each sample is collected, handled, and processed in accordance with validated standards and well-established procedures. This adherence to scientific protocols not only guarantees the integrity and traceability of results but also reflects its commitment to maintaining the highest levels of quality, compliance, and technical excellence.

3. That the answering Respondent categorically denies all allegations made as against the answering respondent, in the application, as being false, frivolous and filed with malafide intentions. Nothing in the OA may be deemed to have been accepted or admitted by the answering Respondent

for want of specific denial or on the ground of non-traverse, save any averment which has been expressly admitted hereinafter.

PRELIMINARY OBJECTIONS/ SUBMISSIONS;

4. That the Applicant has suppressed material facts before this Hon'ble Tribunal and has not disclosed the same with the view to mislead this Hon'ble Tribunal. In OA no. 314/2023, vide order dated 02.05.2023, this Hon'ble Tribunal had dismissed the Applicant's case with the following observations:

"1. Grievance in this application is against failure of National Accreditation Board for Testing and Calibration Laboratories (NABL) to withdraw accreditation of M/s FARE LABS Private Limited, Unit-1, Situated at 17/3, DLF Phase-III, Near IFFCO Chowk, MG Road, Gurugram. According to the applicant, the said lab is not giving correct report and complaint was made by the applicant which was closed by the NABL vide letter dated 02.03.2023, Annexure A-9 which is not justified.

2. We have heard the applicant in person and are of the opinion that no interference is called for by the Tribunal as neither the Tribunal is appellate forum against decisions of NABL nor there is any tangible material to show violation of environmental norms.

Accordingly, we do not find any ground to entertain the application which stands disposed of without prejudice to any other remedy of the applicant as per law."

It is categorically recorded in the aforesaid order that the Applicant was aggrieved by the test reports mentioned in the complaint and the closure of Applicant's complaint by NABL vide letter dated 02.03.2023. The present application arises from the same complaint, test reports

mentioned therein which were rejected and closed by NABL vide letter dated 02.03.2023. The same is evident from the pleadings in the application (*Para 6.16- 6.17, Pg. 17, OA*).

In view of the aforesaid order, it is manifestly clear that the Applicant has sought to re-agitate the same issue against the answering Respondent which was dismissed by this Hon'ble Tribunal vide aforesaid order dated 02.05.2023.

Copy of order dated 02.05.2023 in OA no. 314/2023 is annexed herewith as **ANNEXURE- R1**

5. That vide order dated 17.02.2025 the Applicant's submission that the present OA stands on a different footing from the earlier OA no 313/2023 dismissed on 02.05.2023 as in the present OA the Applicant has questioned the recognition granted by the CPCB on 31.07.2024 to Respondent No. 2. The Applicant failed to bring forth the crucial issue that the in present application the Applicant has raised allegations with respect to the same test reports and complaint which was rejected and closed by NABL vide letter dated 02.03.2023.
6. In view of the aforesaid submission, it is manifestly clear that the Applicant is trying to embroil the answering Respondent in frivolous litigations with an intent to harass the Respondent.
7. Without prejudice to the aforesaid contentions, it is stated that the Applicant has sought to advance that the regulatory authorities (CPCB, NABL) have failed to act in accordance with the law. However, in view of the submissions made herein below, it is clearly established that the Applicant has improvised and changed its allegations at every stage; from the complaint submitted to the answering Respondent (*Pg 132, OA*), its

complaint to NABL (*Pg 133-134, OA*), its complaint to CPCB (*Pg 205, OA*), which is incomplete and not produced in its entirety by the Applicant to the present OA. Reliance is placed in reply to Para no 6.6 to 6.11 and 6.13, 6.14 of the OA hereinbelow and the same is not repeated herein for the sake of brevity.

8. That despite making several allegations against NABL (National Accreditation Board for Testing and Calibration Laboratories), (Maruti Suzuki India Ltd.), Medanta- The Medicity and other recognised laboratories, the applicant has failed to array the aforesaid entities as parties in the present proceedings as required under the law.
9. The Application is based on mere conjectures and surmises, without any concrete evidence of environmental damage.
10. The answering Respondent craves liberty to file additional submissions, if required, during the course of the proceedings and in the interest of justice.

BRIEF FACTS

1. That on 12.07.2022 the applicant sent an email communication of his complaint to the answering respondent which was replied to by the Respondent on 11.11.2022 after getting intimation from NABL of the applicant's Complaint vide NABL communication dated 11.11.2022. NABL also directed to submit an action taken report on the complaint of the Applicant as per the organisation's procedure to deal with complaints. Copy of the communication dated 11.11.2022 is annexed herewith as **ANNEXURE-R2.**

2. The answering Respondent on 11.11.2022 sent a reply to the Applicant's complaint submitted to the answering Respondent. Copy of the reply dated 11.11.2022 is already annexed with OA (*Pg 139, OA*).
3. That on 12.11.2022, the action taken report was submitted to NABL by the answering Respondent. Copy of the communication dated 12.11.2022 is annexed herewith as **ANNEXURE-R3**.
4. NABL vide communication dated 02.03.2023 to the Applicant closed the complaint of the Applicant against the Respondent. Copy of the communication dated 02.03.2023 is annexed with the OA (*Pg 165, OA*).
5. That on 20.04.2023, aggrieved by the aforesaid closure of the complaint by the NABL, the Applicant filed a case before this Hon'ble Tribunal vide OA no. 314/2023 which was dismissed by this Hon'ble Tribunal on 02.05.2023.
6. On the basis of Applicant's complaint to the Respondent no. 1 (CPCB) on 10.10.2023 (*Pg 205-206, OA*), an inspection was conducted by the officers of CPCB on 19.12.2023. The said inspection report is annexed with CPCB's reply dated 15.05.2025 (*Pg 378-383, CPCB's reply*).
7. That Respondent no. 1 (CPCB) on 17.01.2024 informed the Applicant that on inspection and verification of the answering Respondent's premises and records, no violation was found in the field sampling and of emission monitoring, ambient air quality monitoring, noise monitoring, lab operators, preparation of test reports. Copy of the communication dated 17.01.2024 is annexed with the OA (*Pg 211, OA*).

8. Hence, in view of the above facts, despite verification and clearance by multiple regulatory authorities. The Applicant in the present Application is seeking to re-agitate the same issues arising from a matter which has already been dismissed by this Hon'ble Tribunal vide order dated 02.05.2023 in OA no. 314/2023.

PARAWISE REPLY;

11. That the contents of Para no 1 are false, prejudicial and hence vehemently denied. Reliance is placed on the submissions hereinafter.

12. That the contents of Para no 2 to 4 are with respect to the details of the applicant and his activities and are denied for want of knowledge and the Applicant may be put to strict proof of the same.

13. That with respect to the contents of Para no 5 it is submitted that the Applicant has no locus standi to maintain the present application as his activities and prior experience does not confer any special right or interest to maintain this application.

REPLY TO FACTS OF THIS CASE

14. That the contents of Para no 6.1 is a matter of record.

15. That the contents of Para no 6.2 is a matter of record.

16. That the contents of Para no 6.3 stating that the present application highlights grave concerns regarding involvement of CPCB recognised environment laboratories in malpractices and the issuance of potentially

fraudulent reports pertaining to air emissions, is false, misconceived and frivolous and hence denied.

17. That the contents of Para no 6.4 is a matter of record.

18. That the contents of Para no 6.5 is a matter of record.

19. That the contents of Para no 6.6 to 6.11 and 6.13, 6.14 deal with the Applicants allegations against the answering Respondent no. 2 which are false, misconceived and frivolous and hence denied. The allegations in the paras under reply are summarized and responded to as follows:

TABLE NO. 1

Test Report bearing ULR Code & Date - TC5503 21 3 00011562 F dated 02.03.2022./ Job Order no.: ENV20220225-019-063		
Sr. No	Applicant Concerns	Reply of Respondent No. 2
1.	Though FARE LABS has described it to be NGDG running Natural Gas fuel, the Environmental Clearance shows it to be a 6 MW Gas based Captive Plant. <i>(refer Para 6.6- table, Pg 10, OA)</i>	The initial report inadvertently recorded NGDG which was rectified by the answering Respondent mentioning it as "Stack Emission". A copy of the rectified report issued by the answering Respondent is annexed herewith as ANNEXURE-R4 .
2.	Non-reporting of Moisture % in the Test Report Violation of: Appendix A, r. w. Cl 5.5. & 6.4 of IS: 11255 Part 1, Cl 7.8.1.2 & 7.8.5 (e) of ISO 17025: 2017. <i>(refer Para 6.6- table, Para 6.8(2), Pg 10 & 12, OA)</i>	Cl 5.5. & 6.4 of IS: 11255 Part 1 (Pg 14, & 18, OA) provides that the results including additional information be provided as per Appendix A. Appendix A of IS: 11255 Part 1 (Pg 123, OA) provides for details to be provided in the <u>data sheet</u> wherein moisture content, percentage is to be

	<p>provided.</p> <p>In due compliance of the same the answering Respondent has duly mentioned the said moisture content percentage in the field data sheet/ Raw data sheet. Copy of the field data sheet/ Raw data sheet pertaining to Test report - TC5503 21 3 00011562 F dated 02.03.2022./Job Order no.: ENV20220225-019-063 is annexed herewith as ANNEXURE-R5</p> <p>It is also pertinent to state that the said compliance has also been observed by the Respondent no. 1 (CBCB) in its inspection report dated 02.01.2024 (<i>Pg 379,380 CPCB Reply</i>) which was also informed to the Applicant by CBPCB vide letter dated 17.01.2024 (<i>Pg 211, OA</i>). In the inspection report it has been categorically stated that the moisture data is not required to be mentioned in the Test Report as it is not a specific parameter. Hence, no violation of Cl 5.5. & 6.4 of IS: 11255 Part 1 is made out in the present case.</p> <p>The Applicant alleges violation of Cl 7.8.1.2 & 7.8.5 (e) of ISO 17025: 2017 (<i>Pg 156, OA</i>). It is submitted that Cl 7.8.1.2 is a general guideline for reporting of results which has been adhered to by the answering Respondent as all the results are accurately, clearly, unambiguously and objectively provided in all its Test Reports.</p>
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		<p>The Applicant also alleges violation of Cl 7.8.5 (e) of ISO 17025: 2017(Pg 158, OA). It is submitted that the said provision provides for specific requirements of reporting sampling. The answering Respondent has complied with all such requirements as provided under the provision which is also reflected in the Test Reports attached with the OA.</p>
3.	<p>CO (Carbon Monoxide) reported in ppm using Test Method IS:13270 but G.S.R. 489 (E) recommends NDIR method. Violation of: G.S.R. 489 (E) dated 09.07.2002. <i>(refer Para 6.6- table, Para 6.13, Pg 10 & 16, OA)</i></p>	<p>The Applicant alleges violation of: G.S.R. 489 (E) dated 09.07.2002 (Pg 105-107) As observed in the inspection report of CPCB dated 02.01.2024 (Pg 379, 380, CPCB reply) IS 13270: 1992 reviewed in 2019 and as per USEPA method- 3 the GC (Gas Chromatography) is recommended for the flue gases analysis. However, NDIR technique may be adopted but it is not mandatory. After repeating three times in GC average values are taken and reporting in decimal is not wrong and maybe accepted.</p> <p>The Non-Dispersive Infrared (NDIR) technique is utilized for ambient air quality monitoring and continuous emissions monitoring due to its simplicity, real-time capability, and reliability for specific gases such as carbon monoxide. However, when it comes to stack emission monitoring, where higher precision and accuracy are critical, answering Respondent adheres to IS 13270 standards and employs Gas Chromatography (GC) for the analysis of gaseous pollutants.</p>

		<p>Gas Chromatography offers significantly greater precision and accuracy compared to NDIR, making it more suitable for regulatory and detailed emission analysis.</p> <p>Although the general Limit of Detection (LOD) for the GC method is approximately 500 ppm, the Respondent utilizes sophisticated instrumentation, which includes highly sensitive gas chromatographs capable of detecting trace levels well below the conventional LOD & as low as 1 ppm. Therefore, any assumption that the answering Respondent is limited in its capability due to LOD constraints is incorrect and is essentially faulting the Respondent for performing highly efficient testing. This also indicates the absence of knowledge regarding the industry specific equipment available and being used in the field for such testing.</p> <p>The laboratory is well-equipped, both in terms of methodology and instrumentation, to handle low-level gas detection with high accuracy and reliability. Hence the answering Respondent is fully capable of conducting stack emission monitoring with a high level of technical competence, adhering to national standards, and utilizing advanced instrumentation for low-level pollutant detection.</p>
4.	CO ₂ and O ₂ reported in decimals by using IS 13270	The Applicant objects to the Respondent's use of test method IS

	<p>Method. (refer Para 6.6- table, Pg 10, OA)</p>	<p>13270: 1992 for reporting of the parameters and asserts that G.S.R. 489 (E) dated 09.07.2002 (Pg 105-107) ought to have been followed which mandates the use of NDIR method. The aforesaid contention cannot be sustained in view of the observation in the CPCB report dated 02.01.2024 which categorically recognised that NDIR technique may be adopted but it is not mandatory.</p> <p>It is pertinent to note that no such allegations were raised in the complaint made to the answering Respondent (Pg 132, OA) or to NABL (Pg 133-134, OA). The same was raised for the first time before CPCB (Pg 379, CPCB Reply).</p>
5.	<p>Operational Condition of emission source - Operational load data not mentioned in the test report. Violation of: Note no. 9, G.S.R. 489 (E) dated 09.07.2002 & Cl 7.8.1.2 & 7.8.5 (e) of ISO 17025: 2017. (refer para 6.8 (1), para 7.1, Pg 11-12 & 21, OA)</p>	<p>The applicant alleges non-reporting of operational load data in the Test Report claiming the same is in violation of Note no. 9, G.S.R. 489 (E) dated 09.07.2002 (Pg 106, OA) Note no. 9, G.S.R. 489 (E) provides that “Measurement shall be performed at steady load condition of more than 85% of the rated load”. It is pertinent to state that aforesaid Note 9 does not stipulate the reporting of operational load data in the Test Report and it only mandates the measurement method which has been duly complied by the answering Respondent as the monitoring was carried out when the operational load data was more than 85%. The load condition as recorded in the field data sheet under serial no. 14 in the present case was 86.6%. (Refer Annexure -R7).</p>

		The aforesaid compliance has also been recorded in the CPCB inspection report dated 02.01.2024 (<i>Pg 379, CPCB Reply</i>) with the suggestion that if the load is <85% during the monitoring the same is to be mentioned in the footnote of the Test Report. The aforesaid suggestion has been taken note of and is being duly complied by the answering Respondent.
6.	Parameter of allowable limit of Oxides of Nitrogen stated to be 50 ppm, said limit is different from G.S.R. 489 (E). But the Limit of 50ppm is provided under Special Condition (xiii) of the EC dated 03.06.2011. <i>Violation of: G.S.R. 489 (E) dated 09.07.2002.</i> <i>(referpara 6.8(1), Pg 11, OA)</i>	The Applicant has tried to raise a frivolous allegation against the Respondent for manipulating the allowable limit of Oxides of Nitrogen as 50 ppm in the test report despite itself stating that the Specific Condition (xiii) in EC dated 03.06.2011 categorically stipulates that the allowable limit shall not exceed 50 ppm (<i>Pg 126, OA</i>). Hence, the alleged violation of G.S.R.489 (E) is not only untenable but has been raised without any legal basis. It is further pertinent to state that no such allegations were raised in the complaint made to the answering respondent (<i>Pg 132, OA</i>) or to NABL (<i>Pg 133-134, OA</i>), or before CPCB (<i>Pg 378-383, CPCB reply</i>). It has been raised for the first time in the present Applicant and hence cannot be agitated.
7.	Fuel consumption data during monitoring not provided in the test report <i>(referpara 6.8(1), Pg 12, OA)</i>	The said allegation of the Applicant is unfounded in the view of the fact that reporting of fuel consumption data is not mandated under the provisions. However, while monitoring, the same is duly checked and verified by the answering Respondent wherever necessary.

8.	<p>Non-reporting of Exit Gas Velocity of Flue Gas which is required as per Section 5.3.1 IS: 11255 Part 1.</p> <p>-EC dated 03.06.2011- Special Condition (xiv) mandates exit velocity of gas shall not be less than 22m/s.</p> <p>-EC dated 30.08.2012 -clause 3(5) mandates exit velocity of gas shall not be less than 22m/s.</p> <p>Violation of: Section 5.3.1 IS: 11255 Part 1. (refer para 6.8(3), Pg 13, and Pg 132 and 133 (applicants complaint emails to FARE LABS and NABL, OA))</p>	<p>The Applicant alleges non-reporting of Exit Gas Velocity of Flue Gas in the Test Report, claiming the same is in violation of Section 5.3.1 IS: 11255 Part 1 (Pg 114, OA) which provides:</p> <p><i>“5.3.1 Gas Velocity and Temperature Measurement - Record the results of gas velocity and temperature measurements as prescribed in IS : 11255 (Part 3) - 1985 for flow rate. These readings shall be used to determine, The appropriate nozzle size and the sampling rate for each sampling”</i></p> <p>It is pertinent to state that Section 5.3.1 IS: 11255 Part 1 does not stipulate the reporting of Exit Gas Velocity of Flue Gas in the Test Report and it only mandates the recording of said parameter which has been duly complied by the answering Respondent as reflected in the Field data sheet. The said parameter is duly recorded and reflected in the field data sheet under serial no. 2.(Refer Annexure –R5).</p> <p>The aforesaid compliance has also been recorded in the CPCB inspection report dated 02.01.2024 (Pg 380, CPCB reply) taking note of the recording of Exit Gas Velocity of Flue Gas in the field data sheet. Hence, no violation of Section 5.3.1 IS: 11255 Part 1 is made out in the present case as alleged by the Applicant.</p> <p>That the ISO/IEC 17025:2017 framework is used by NABL and</p>
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	<p>environmental labs.</p> <p>Clause 7.8.1.2 of ISO/IEC 17025:2017 (Pg 156, OA) provides for reporting of the results as per the information agreed with the customer and Clause 7.8.1.3, ISO/IEC 17025:2017 (Pg 156, OA) allows simplified reporting by way of prior agreement with the customer, so long as all non-reported information is retained and made readily available.</p> <p>In the present case, the omission of Exit Gas Velocity of Flue Gas from the issued report was pursuant to the customer's request and in conformity with the above clause and industry practice. The parameter was retained in the Field Data Sheet, satisfying the standard's requirements. Copy of the customer's request email dated 16.10.2020 is annexed herewith as ANNEXURE- R6.</p> <p>All measured parameters, including Exit Gas Velocity, were retained in the Respondent's official records and duly furnished to CPCB during the inspection. This demonstrates transparency, traceability, and the absence of any intent to suppress or manipulate data.</p> <p>The answering Respondent's scope of work includes testing, analysis and reporting according to the prescribed standards. The answering Respondent cannot be held liable for violation of any EC conditions by any entity.</p>
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TABLE NO. 2

Test Report bearing ULR Code & Date - TC5503 21 3 00011562F dated 02.03.2022, TC5503 21 3 00010797F, TC5503 21 3 00010798F, TC5503 21 3 00010799F, TCS503 21 3 00010800F, TC5503 21 3 00010801F, TC5503 21 3 00010802F, dated 07.02.2022.		
Sr no.	Applicant Concerns	Reply of Respondent No. 2
1.	CO and CO ₂ reported inappropriately by using IS 13270 Method. (<i>Refer Para 6.6 , Pg 10 OA</i>)	<p>The Applicant objects to the use of test method IS 13270: 1992 for reporting of the parameters by the Respondent and asserts that G.S.R. 489 (E) dated 09.07.2002 (<i>Pg 105-107</i>) ought to have been followed which mandates the use of NDIR method. The aforesaid contention cannot be sustained in view of the observation in the CPCB report dated 02.01.2024 which categorically records that NDIR technique may be adopted but it is not mandatory.</p> <p>It is pertinent to note that no such allegations were raised in the complaint made to the answering Respondent (<i>Pg 132, OA</i>) or to NABL (<i>Pg 133-134, OA</i>). The same was raised for the first time before CPCB (<i>Pg 379, CPCB Reply</i>).</p>
2	Sample time of 54-60 minutes as stated in the aforesaid test reports does not meet the requirements of IS 11255 Part 1 Violation of: Clause 5.3.4, IS 11255, Part 1 (<i>Refer Para 6.8(5), OA</i>)	<p>The Applicant alleges violation of Clause 5.3.4, IS 11255, Part 1 which provides as under:</p> <p><i>“5.3.4: Duration of sampling - Deem the run to be sufficient length if one of the following criteria have been obtained:</i></p> <p><i>(a) Sampling has continued for</i></p>

		<p><i>at least one hour;</i></p> <p><i>(b) A minimum of 1.6 m³ of dry gas has been withdrawn for sampling; and</i></p> <p><i>(c) The mass of particulate matter amounts to at least 20 percent of the mass of the filtering medium in the sampler.”</i></p> <p>The aforesaid provision provides that the duration of the sampling is considered to be sufficient if <u>ONE</u> of the aforesaid three criteria have been obtained.</p> <p>The answering Respondent has duly complied with the aforesaid conditions as reflected in the field data sheet which is as follows :</p> <ol style="list-style-type: none"> 1. TC5503 21 3 00010801F/ Job Order no: ENV20220225-018-064 - Duration 60 mins/ dry gas has been withdrawn for sampling - 0.981 <p>Copy of the field data sheet/ Raw data sheet pertaining to Test report - TC5503 21 3 00010801F/ Job Order no: ENV20220225-018-064 is annexed herewith as ANNEXURE-R7</p> <p>The Applicant in the present case casually and with malafide intentions alleged violation by the answering Respondent without considering the proper import of the aforesaid provision.</p> <p>It is pertinent to note that no such allegations were raised in the complaint made to the answering</p>
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		Respondent (<i>Pg 132, OA</i>) or to NABL (<i>Pg 133-134, OA</i>). The same was raised for the first time before CPCB (<i>Pg 381, CPCB Reply</i>).
3	<p>Non-reporting of the Exit Gas Velocity of Flue Gas which is required as per Section 5.3.1 IS: 11255 part 1.</p> <p>-EC dated 03.06.2011, Special Condition (xiv) mandates exit velocity of gas shall not be less than 22m/s.</p> <p>-EC dated 30.08.2012 -clause 3(5) mandates exit velocity of gas shall not be less than 22m/s.</p> <p><i>(refer para 6.8(3), Pg 13, and Pg 132, 133 (applicant's complaint emails to FARE LABS and NABL, OA)</i></p>	<p>The Applicant alleges non-reporting of Exit Gas Velocity of Flue Gas in the Test Report, claiming the same is in violation of Section 5.3.1 IS: 11255 Part 1 (<i>Pg 114, OA</i>) which provides:</p> <p><i>“5.3.1 Gas Velocity and Temperature Measurement - Record the results of gas velocity and temperature measurements as prescribed in IS : 11255 (Part 3) - 1985 for flow rate. These readings shall be used to determine, The appropriate nozzle size and the sampling rate for each sampling”</i></p> <p>It is pertinent to state that Section 5.3.1 IS: 11255 Part 1 does not stipulate the reporting of Exit Gas Velocity of Flue Gas in the Test Report and it only mandates the recording of said parameter which has been duly complied by the answering Respondent as reflected in the Field data sheet. The said parameter is duly recorded and reflected in the field data sheet under serial no. 2, in TC5503 21 3 00010801F/ Job Order no: ENV20220225-018-064.</p> <p><i>(Refer Annexure- R7)</i></p> <p>The aforesaid compliance has also been recorded in the CPCB inspection report dated 02.01.2024 (<i>Pg 380, CPCB reply</i>) taking note of the recording of Exit Gas</p>

	<p>Velocity of Flue Gas in the field data sheet. Hence, no violation of Section 5.3.1 IS: 11255 Part 1 is made out in the present case as alleged by the Applicant.</p> <p>That the ISO/IEC 17025:2017 framework is used by NABL and environmental labs.</p> <p>Clause 7.8.1.2 of ISO/IEC 17025:2017 (<i>Pg 156, OA</i>) provides for reporting of the results as per the information agreed with the customer and Clause 7.8.1.3, ISO/IEC 17025:2017 (<i>Pg 156, OA</i>) allows simplified reporting by way of prior agreement with the customer, so long as all non-reported information is retained and made readily available.</p> <p>In the present case, the omission of Exit Gas Velocity of Flue Gas from the issued report was pursuant to the customer's request (<i>Refer Annexure-R6</i>) and in conformity with the above clause and industry practice. The parameter was retained in the Field Data Sheet, satisfying the standard's requirements.</p> <p>All measured parameters, including Exit Gas Velocity, were retained in the Respondent's official records and duly furnished to CPCB during the inspection. This demonstrates transparency, traceability, and the absence of any intent to suppress or manipulate data.</p> <p>The answering Respondent's scope</p>
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	of work includes testing, analysis and reporting according to the prescribed standards. The answering Respondent cannot be held liable for violation of any EC conditions by any entity.
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TABLE NO. 3

Generic Allegations made by the applicant without reference to any Test Reports		
Sr. No.	Applicant Concerns	Reply of Respondent No. 2
1.	<p>Non-reporting of oxygen percentage found in exhaust gas though the results reported are normalised to 15% oxygen.</p> <p>Violation of - Clause 7.8.1.2 & 7.8.5 (e) of ISO 17025: 2017. (refer Para No. 6.8 (4), Pg 13)</p>	<p>It is submitted that no such allegations were raised in the complaint made to the answering respondent (Pg 132, OA) or to NABL (Pg 133-134, OA). The same was raised vaguely for the first time before CPCB (Sr no 4, Pg 380, CPCB Reply).</p> <p>The said contention of the Respondent does not specify the test report against which said allegation is made. Hence, the same is not tenable. Without prejudice to the aforesaid contention, it is stated the answering Respondent provides</p>

Generic Allegations made by the applicant without reference to any Test Reports		
		<p>results only after proper normalisation in accordance with the standard practices. As per NABL norms, parameters that fall within our accredited scope cannot be reported under a non-NABL format. Therefore, this report has been issued under NABL accreditation to ensure compliance with these guidelines. It is stated that oxygen percentage is duly recorded during monitoring and reflected in the field data sheets maintained by the answering Respondent. <i>(Refer Annexure- R5 & Annexure- R7)</i></p>

20. That the contents of Para no 6.12 is with respect to the powers of CPCB (Respondent no. 2) for “Revocation of Recognition” under the “Guidelines for Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986”. In view of the submissions in the preceding paragraphs it is submitted that no grounds are made for revocation of the recognition granted to the answering Respondent by CPCB.

21. That the contents of Para 6.15 is a matter of record.

22. That the contents of Para 6.16 to the extent it alleges the non-response of the answering Respondent to the applicants email dated 15.11.2022 is baseless in view of the fact that the said letter was addressed to NABL regarding its complaint to the said authority and response was sought from said Authority.
23. That the contents of Para 6.17 to 6.21 does not pertain to the answering Respondent and has no bearing in the present case.
24. That the contents of Para 6.22 are false, misconceived and frivolous and hence denied. It is further submitted that the method of procuring the Test Reports issued to Medanta-the Medicity, have not been disclosed by the applicant which raises serious questions regarding the legality and evidentiary value of said reports. The question as to how the reports came into the possession of the Applicant is crucial in view of the fact that the same are not in any public domain. Without prejudice to the aforesaid contentions the objections as raised by the Applicant are similar to the allegations raised against the Test Reports issued to MISL. Hence, the same are not repeated for the sake of brevity. Moreover, CPCB vide inspection report dated 02.01.2024 has given a detailed reply and found the answering Respondent compliant in each aspect.
25. That the contents of Para 6.23 to 6.25 does not pertain to the answering Respondent. However, it is pertinent to state that the Applicant alleges that CPCB did not provide the inspection report to the Applicant, though a bare perusal of the records placed by the Applicant, reflects that vide the email dated 18.01.2024 (*Pg 212 to 213*) the Applicant has nowhere sought the said inspection report from Respondent 1 (CPCB), nor is any

communication placed on record to show that the said inspection report was ever sought subsequently.

26. That the contents of para 6.26 are false, misconceived and frivolous and hence denied. Reliance is placed in reply to Para no 6.6 to 6.11 and 6.13, 6.14 of the OA and the same is not repeated herein for the sake of brevity.

REPLY TO GROUNDS

27. That the contents of Para 7.1 is wrong, prejudicial, and hence vehemently denied. The Applicant's for non-reporting of the operational load in the test report & the reporting methodology of Carbon Monoxide adopted by the answering Respondent is unsustainable in view of the submissions made herein above. Reliance is placed in reply to Para no 6.6 to 6.11 and 6.13, 6.14 of the OA and the same is not repeated herein for the sake of brevity.

28. That the contents of Para 7.2 is wrong, prejudicial, and hence vehemently denied. The Applicant has failed to prove any manipulation of the test by the Respondent and has raised unsubstantiated/baseless allegations without any valid reasoning, evidence/ justification, thereby causing wastage of precious time of this Hon'ble Tribunal. Reliance is placed in reply to Para no 6.6 to 6.11 and 6.13, 6.14 of the OA and the same is not repeated herein for the sake of brevity.

29. That the contents of Para 7.3 are wrong, prejudicial, and hence vehemently denied. The Applicant has raised frivolous allegations and dragged the Respondent into unwarranted litigation with the view to harass the Respondent. The Applicant has failed to prove any

malpractices or falsifying reports by the answering Respondent. Reliance is placed in reply to Para no 6.6 to 6.11 and 6.13, 6.14 of the OA and the same is not repeated herein for the sake of brevity.

30. That the contents of Para 7.4 to the extent of alleging malpractice by the answering Respondent and failure of CPCB to revoke the recognition in violation of its guidelines are wrong, baseless, and hence denied. Reliance is placed in reply to Para no 6.6 to 6.11 and 6.13, 6.14 of the OA and the same is not repeated herein for the sake of brevity.

31. That the contents of Para 7.5 does not pertain to the answering Respondent. However it is submitted that the reliance placed by the Applicant on Section 8 of Notification S.O. 2340 (E) dated 16.06.2021 to state that inspection reports are to be made available to the public domain is erroneous. The same is in the view of the fact only such inspection reports are to be made available to the public domain which is conducted by constituting a joint committee comprising members of Ministry of Environment, Forest and Climate (MoEFCC), the Central Pollution Control Board and concerned State Pollution Control Board or Pollution Control Committees. In the present case, the inspection was carried out by CPCB officers.

32. That the contents of Para 7.6 are wrong, prejudicial and hence vehemently denied. Reliance is placed in reply to Para no 6.6 to 6.11 and 6.13, 6.14 of the OA and the same is not repeated herein for the sake of brevity.

33. That the contents of Para 7.7 does not pertain to the answering Respondent. However, it is stated that the Applicant has made allegations

against other recognised laboratories without making them parties to the proceedings as required under the law. Moreover, no disclosure has been made as to the means by which said test reports have been obtained raising serious questions as to how the same came into the possession of the Applicant and the purpose of obtaining such test reports.

34. That the contents of Para 7.8 are wrong, baseless and vague, hence denied. In view of the submission made herein above, no violation has been made out by the answering Respondent and hence no case is made out for NABL and CPCB to revoke the granted recognition.

35. That the contents of Para 7.9 to 7.10 are wrong, baseless and hence denied. In view of the submission made herein above the allegations in the present application are not maintainable and are liable to be dismissed.

36. That the contents of Para 8 are misleading in view of the fact that the Applicant has sought to advance a case where it alleges that cause of action arose on 31.07.2024 on the date of issuance of recognition by CPCB to the answering Respondent. However, it is pertinent to note that the basis of the Applicant's allegations are the test reports which are dated 02.03.2022 and 07.02.2022. Hence, the contention that the present OA is within limitation as prescribed under Section 14 (3) of the National Green Tribunal Act, 2010, is not sustainable.

For the foregoing reasons, none of the prayers/reliefs prayed by the Applicant deserves to be granted. It is the respectful submission of the Respondent No.2 that the present Application filed before this Hon'ble Tribunal deserves to be dismissed.



Respondent no.2

Through



Tanisha Samanta
Advocate for the Respondent
LB – 17, 5, Gauri Sadan,
Hailey Road, New Delhi, 110001
Email:adv.tanishasamanta@gmail.com

DATE: 18-08-2025
PLACE: New Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 68 of 2025

IN THE MATTER OF:

Sanjay Kumar Mishra Advocate

...Applicant

Versus

Central Pollution Control Board & Anr.

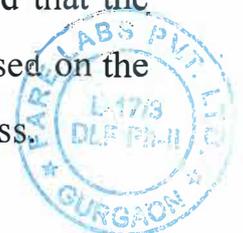
...Respondents

AFFIDAVIT

I, C.S Joshi, s/o Jai Dutt Joshi aged about 59 R/o 403 Giza Tower, Omaxe Nile, Sohna Road, Sector 49, Islampur (97), Gurgaon South City II, Gurgaon – 122018, Director Operations of the Respondent no. 2, office at L-17/3, DLF Phase-II, Near IFFCO Chowk, M.G. Road, Gurgaon-122002, do hereby solemnly affirm and state as under:

1. I am duly authorised to file the present Reply on behalf of Respondent No.2 i.e. Fare Labs Private Limited. I am fully conversant with the facts and circumstances of the case and hence, competent to swear this affidavit.

2. I have read and understood the contents of the accompanying Reply and state that the contents thereof have been drafted under my instructions and that the same are true and correct to the best of my knowledge and belief, based on the records maintained by Respondent no. 2 in its regular course of business.



3. I say that the Annexures in the accompanying Reply are true and correct to the best of my knowledge.

 
DEPONENT

VERIFICATION:

Verified at Gurgaon on this ..16..day of August, 2025, that the contents of the para 1 to 3 of the above affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.



 
DEPONENT

ATTESTED

S.S. SINDHU
Advocate & Notary Public
Gurgaon, Haryana (INDIA)

16 AUG 2025

ANNEXURE-R1

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 314/2023

Sanjaya Kumar Mishra

Applicant

Versus

National Accreditation Board for Testing and
Calibration Laboratories

Respondent

Date of hearing: 02.05.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Sanjaya Kumar Mishra, Applicant in Person

ORDER

1. Grievance in this application is against failure of National Accreditation Board for Testing and Calibration Laboratories (NABL) to withdraw accreditation of M/s FARE LABS Private Limited, Unit-1, Situated at 17/3, DLF Phase-III, Near IFFCO Chowk, MG Road, Gurugram. According to the applicant, the said lab is not giving correct report and complaint was made by the applicant which was closed by the NABL vide letter dated 02.03.2023, Annexure A-9 which is not justified.

2. We have heard the applicant in person and are of the opinion that no interference is called for by the Tribunal as neither the Tribunal is appellate forum against decisions of NABL nor there is any tangible material to show violation of environmental norms.

Accordingly, we do not find any ground to entertain the application which stands disposed of without prejudice to any other remedy of the applicant as per law.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 2, 2023
Original Application No. 314/2023
AB

Re: Complaint (ref. no. 58/2022) against Fare Labs Private Limited, Gurgaon (T-0789)

1 message

complaints complaints <complaints@nabl.qcin.org>
To: "farelabs@farelabs.com" <farelabs@farelabs.com>

Fri, Nov 11, 2022 at 2:43 PM

Dear Ma'am,

You are requested to submit action taken by lab on complaint as per their procedure dealing with complaint, when lab came to know about complaint.

Sincerely**Ruchi Guntuku****(Deputy Director)****Complaints Team****National Accreditation Board for Testing and Calibration Laboratories
(A Constituent Board of Quality Council of India)****NABL House****Plot No. 45, Sector 44,****Gurgaon – 122003, Haryana****Tel. no.: 91-124-4679700 (30 lines)****Fax: 91-124-4679799****Website: www.nabl-india.org****(Landmark – Near HUDA City Centre Metro Station, Behind Fortis Hospital)****From:** FARE Labs FARE Labs <farelabs@farelabs.com>**Sent:** Friday, October 28, 2022 2:20 PM**To:** complaints complaints <complaints@nabl.qcin.org>**Subject:** Re: Complaint (ref. no. 58/2022) against Fare Labs Private Limited, Gurgaon (T-0789)

Dear madam,

I have forwarded the acknowledgement received from the customer directly to you in another email.

Thanks and regards,

Meenakshi

On Thu, 27 Oct 2022 at 3:13 PM, complaints complaints <complaints@nabl.qcin.org> wrote:

Dear Madam,

Please provide ack. of amended test report received from the customer.

Above information is required on urgent basis by today.

Sincerely**Ruchi Guntuku****(Deputy Director)****Complaints Team****National Accreditation Board for Testing and Calibration Laboratories
(A Constituent Board of Quality Council of India)****NABL House**

Re: Complaint (ref. no. 58/2022) against Fare Labs Private Limited, Gurgaon (T-0789)

1 message

FARE Labs FARE Labs <farelabs@farelabs.com>
To: complaints complaints <complaints@nabl.qcin.org>

Sat, Nov 12, 2022 at 3:40 PM

Dear Ms. Ruchi,

Thanks for your mail.

Kindly find attached the action taken by FARE Labs as per the documented QSP (FL/QSP/7.9/01): Procedure for dealing with complaints as follows:

1. Mail acknowledging the Complaint-**Please refer Annexure I**
2. Mail to Mr. Mishra for the Corrective Action taken by the lab-**Please refer Annexure II**
3. Record of the Resolution of Complaint (FL/T/GEN/F-27: Corrective Action Format for Resolving Complaints) -**Please refer Annexure III**

Thanks & Best Regards,

FARE LABS Pvt. Ltd.**Dr. Meenakshi Tripathi****Quality Manager**

L-17/3, DLF Phase-II, IIFCO Chowk,

M G Road, Gurgaon-122002

Haryana, INDIA

Phone: +91 124 4034205, 4223207-08

Mobile: 9313532519

Email: farelabs@farelabs.com

Website: www.fareabs.co.in

On Fri, Nov 11, 2022 at 2:44 PM complaints complaints <complaints@nabl.qcin.org> wrote:

Dear Ma'am,

You are requested to submit action taken by lab on complaint as per their procedure dealing with complaint, when lab came to know about complaint.

Sincerely**Ruchi Guntuku****(Deputy Director)****Complaints Team****National Accreditation Board for Testing and Calibration Laboratories****(A Constituent Board of Quality Council of India)****NABL House**

Plot No. 45, Sector 44,
Gurgaon – 122003, Haryana
Tel. no.: 91-124-4679700 (30 lines)
Fax: 91-124-4679799

472

Website: www.nabl-india.org

(Landmark – Near HUDA City Centre Metro Station, Behind Fortis Hospital)

From: FARE Labs FARE Labs <farelabs@farelabs.com>

Sent: Friday, October 28, 2022 2:20 PM

To: complaints complaints <complaints@nabl.qcin.org>

Subject: Re: Complaint (ref. no. 58/2022) against Fare Labs Private Limited, Gurgaon (T-0789)

Dear madam,

I have forwarded the acknowledgement received from the customer directly to you in another email.

Thanks and regards,

Meenakshi

On Thu, 27 Oct 2022 at 3:13 PM, complaints complaints <complaints@nabl.qcin.org> wrote:

Dear Madam,

Please provide ack. of amended test report received from the customer.

Above information is required on urgent basis by today.

Sincerely

Ruchi Guntuku

(Deputy Director)

Complaints Team

National Accreditation Board for Testing and Calibration Laboratories

(A Constituent Board of Quality Council of India)

NABL House

Plot No. 45, Sector 44,

Gurgaon – 122003, Haryana

Tel. no.: 91-124-4679700 (30 lines)

Fax: 91-124-4679799

Website: www.nabl-india.org

(Landmark – Near HUDA City Centre Metro Station, Behind Fortis Hospital)

From: FARE Labs FARE Labs <farelabs@farelabs.com>

Sent: Saturday, October 22, 2022 4:14 PM

To: complaints complaints <complaints@nabl.qcin.org>

Subject: Re: Complaint (ref. no. 58/2022) against Fare Labs Private Limited, Gurgaon (T-0789)

To,

Ms. Ruchi Guntuku

Deputy Director,

Complaints Team, NABL

NABL House, Plot No. 45

Sec-44, Gurgaon

Subject: Reply to mail received on 14-10-2022, Complaint (Ref. No. 58/2022) against FARE Labs Private Limited, Gurgaon (T-0789).

Point wise clarification to the complaint raised vide reference above is as follows.

- 473
1. Provide the details that how the complaint has been dealt as per laboratory's complaint handling procedure, since complainant has already approached the lab for getting the clarification but lab did not respond to him.

The complaint lodged by Mr. S. K. Mishra to FARE Labs Pvt. Ltd., Gurgaon on the Email **farelabs@farelabs.com** could not be seen by the Laboratory personnel as it went to the spam mails. Further, this particular Email is meant for correspondence with NABL and Regulatory Bodies only.

The complaint was not sent to the Email mentioned in the test reports issued to the customers, i.e., **feedback@farelabs.com** for getting feedback/complaints etc. This Email along with a contact no. is written very clearly in all test reports for receiving Complains/Feedback (**Sample Test report attached as Annexure-I**).

The omission is however, regretted and the following preventive arrangements have been taken so that the complaints on any Email address of the FARE Labs is not missed out in future.

- a) All the Personnel working in Quality Assurance Cell have been instructed to see the spam mails also along with the normal mails on regular basis, at least 3 times a day, so that the complaints are not missed out in future. A notice to this effect has been issued to all the personnel working in the Quality Assurance Cell (**attached as Annexure-II**)
- b) The Quality Manager has made a separate folder for Complaints so that in case any complaint is received the mobile will give a flash to inform the QM.
- c) Modification/amendment has been made in the QSP (FL/T/QSP/7.9/01): Procedure for Complaints (**attached as Annexure-III**).

2. Provide raw data for the flue gas velocity used in calculating Volumetric Flow Rate (Ref. Job no. ENV20220202-018-064 dated 07.02.2022 & ENV20220225-019-063 dated 02.03.2022).

Raw data for the flue gas velocity used in calculation of volumetric flow rate (Nm^3/h) (Job order No. ENV20220202-018-64 & ENV20220225-019-063) and field data sheet is attached for your reference as **Annexure-IV**. However, it is well known that we can calculate the flue gas velocity using the data of stack diameter, flue gas temperature and volumetric flow rate which are given in the reports.

3. The laboratory has reported for Report dated 7.2.22, diameter of the stack as 3 m and Number of traverse points as 4. As per Table-1 of IS 11255 P-3 for stack diameter for ID > 2.4 up to 5 m, 32 Traverse points are to be monitored 16 in plane-I and 16 in plane-2 whereas lab has done monitoring only at 4 points. Similarly for Report dated 2.3.22, also it has reported Diameter of stack as 1.114 m and number of traverse points as 4 whereas as per Table-1 of IS 11255 P-3 for stack diameter for ID >0.6 up to 1.2m, monitoring is to be done at 12 points whereas lab has done at 4 points only. Lab to provide explanation for the same.

It is true that as per IS 11255 P-3, the sampling should be done from 32 Traverse points and 12 Traverse points for the reports with Job order no. ENV20220202-018-64 and ENV20220225-019-063 respectively and the same was done for both the job orders. In most of the test reports issued by FARE Labs, the testing is performed for smaller diameters stacks where only four traverse points are applicable. In these two particular cases and in a few other reports the data entry person failed to enter the correct data from the field data sheet. The correction is made and amended test reports are issued to the MSIL (attached as **Annexure V**). In the **Annexure no. IV** the field data sheet is attached which is used for recording the observations in the field during the sampling. The raw data sheet is also attached for your reference. We will ensure that such mistakes are not committed in future test reports.

4. Test Reports issued by the laboratory indicate that "The allowable Limits were given by the Customer that is MSIL". The lab to provide the evidence of "allowable limits provided by the customer" and the source from where they were obtained by the customer.

MSIL is a very old customer of FARE labs as we have been serving them since 2018-19. In a draft report issued on 21-09-2020 we mentioned the flue gas velocity (6.6 m/s) and the CPCB standards for PM, NOx, CO & NMHC issued to them against their Job order No. FL/ENV/14092022-011. The customer (MSIL) through an email dated 16-10-2020 along with attachment of draft reports send by FARE Labs (**please refer Annexure-VI**) requested the lab not to report flue gas velocity and CPCB standards in the report. Therefore, in subsequent report to MSIL we removed a) Flue gas velocity and b) We started giving "Allowable Limit" as provided by customer in place of CPCB (**please refer Annexure-VII**). The document of EC released to MSIL by Gol

MoEF&CC used by MSIL as reference for allowable limit is provided as **Annexure VIII**. It is however, worth mentioning that we have been continuously monitoring flue gas velocity for all our experiment and also we are providing standard guidelines (CPCB, EPA and as per other regulatory bodies) (please refer Annexure-IX).

5. Copy of customer request form.

Attached as **Annexure - X**

I would like to submit that the omission in responding to the complaint was unintentional. I hope that the clarifications given above will be considered in a positive manner and no adverse decision will be taken against FARE Labs.

We further assure NABL that all complaints received by FARE Labs will be dealt with as per the laid down procedure in future.

Thanking you in anticipation,

Thanks & Best Regards,

FARE LABS Pvt. Ltd.

Dr. Meenakshi Tripathi

Quality Manager

L-17/3, DLF Phase-II, IIFCO Chowk,

M G Road, Gurgaon-122002

Haryana, INDIA

Phone: +91 124 4034205, 4223207-08

Mobile: 9313532519

Email: farelabs@farelabs.com

Website: www.fareabs.co.in

On Fri, Oct 14, 2022 at 4:27 PM complaints <complaints@nabl.qcin.org> wrote:

Dear Sir,

We have received complaint against the laboratory (Pls. refer trailing mail) which is registered vide ref. no. 58/2022.

Complainant has raised the issue but he has not received any response from your laboratory. You are requested to provide clarification for below given points:

1. Provide the details that how the complaint has been dealt as per laboratory's complaint handling procedure, since complainant he has already approached the lab for getting the clarification but lab did not respond to him.
2. Provide raw data for the flue gas velocity used in calculating Volumetric Flow Rate (Ref. Job no. ENV20220202-018-064 dated 07.02.2022 & ENV20220225-019-063 dated 02.03.2022).
3. The laboratory has reported for Report dated 7.2.22, diameter of the stack as 3 m and Number of traverse points as 4. As per Table-1 of IS 11255 P-3 for stack diameter for ID > 2.4 up to 5 m, 32 Traverse points are to be monitored 16 in plane-I and 16 in plane-2 whereas lab has done monitoring only at 4 points. Similarly for Report dated 2.3.22, also it has reported Diameter of stack as 1.114 m and number of traverse points as 4 whereas as per Table-1 of IS 11255 P-3 for stack

diameter for ID >0.6 up to 1.2m, monitoring is to be done at 12 points whereas lab has done at 4 points only. Lab to provide explanation for the same.

4. Test Reports issued by the laboratory indicate that "The allowable Limits were given by the Customer that is MSIL". The lab to provide the evidence of "allowable limits provided by the customer" and the source from where they were obtained by the customer.
5. Copy of customer request form.

NABL requires explanation before 24.10.2022 for the complaint issue mentioned above.

Adverse action may be initiated on the accreditation status as per NABL 216 in case the laboratory fails to submit a valid reply within timeline.

Sincerely

Ruchi Guntuku

(Deputy Director)

Complaints Team

National Accreditation Board for Testing and Calibration Laboratories

(A Constituent Board of Quality Council of India)

NABL House

Plot No. 45, Sector 44,

Gurgaon – 122003, Haryana

Tel. no.: 91-124-4679700 (30 lines)

Fax: 91-124-4679799

Website: www.nabl-india.org

(Landmark – Near HUDA City Centre Metro Station, Behind Fortis Hospital)

From: S K Mishra <sanjaykmishra@gmail.com>

To: complaints complaints <complaints@nabl.qcin.org>

Subject: Complaint against NABL Accredited Laboratory namely "M/s FARE LABS Private Limited, Unit-1" with address "L-17/3, DLF Phase-III, Near IFFCO Chowk, M G Road, Gurugram 122002"

Sir/ Madam,

This is to bring to your knowledge on biased reporting of the Laboratory M/s FARE LABS Private Limited, Unit-1, Gurugram. And, such reporting has a huge implication on air pollution in Delhi and National Capital Region (NCR).

1) That M/s FARE LABS Private Limited, Unit-1, L-17/3, DLF Phase-III, Near IFFCO Chowk, M G Road, Gurugram 122002 (henceforth mentioned as Laboratory) has issued Test Report bearing ULR code TC5503 21 3 00010801 F on Date 07-02-2022 in favour of MSIL Manesar Vehicle Plant (Annexure-A1) and Test Report bearing ULR code TC5503 21 3 00011562F on Date 02-03-2022 MSIL Gurgaon Plant (Annexure-A2). Both the Test Reports bear NABL symbol.

2) That both the above-cited Test reports pertain to stack emission monitoring and a part of MSIL's Compliance Reporting against Environmental Clearance granted to it by the Government of India.

3) That in both the Test Reports, the Laboratory has not provided flue gas velocity data, which is indispensable for an iso-kinetic sampling as per IS 11255 and Central Pollution Control Board's publications.

4) That the NABL Accredited Laboratory, in the Test Reports under question, has given Volumetric Flow Rate data, which is also calculated on the basis of flue gas velocity data.

5) Further, in both the Test Report the NABL Accredited Laboratory has mentioned that "The allowable Limits were given by the Customer that is MSIL". Irrespective of correctness of the allowable limits, the Laboratory seems to be ignoramus of the standards published by the Government of India, which are an essential part of environmental reporting and Pollution Load Assessment.

6) That I had sent an email Dated 12th July 2022 seeking the laboratory's clarification on why they did not mention some very pertinent data/information in their Test Report bearing ULR code TC5503 21 3 00011562F on Date 02-03-2022. I did not get any response or reply to my email.

Looking forward to your action.

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Warmest regards,
(Sanjaya K. Mishra)

Thanks & Best Regards,

FARE LABS Pvt. Ltd.

Dr. Meenakshi Tripathi

Quality Manager

L-17/3, DLF Phase-II, IIFCO Chowk,

M G Road, Gurgaon-122002

Haryana, INDIA

Phone: +91 124 4034205, 4223207-08

Mobile: 9313532519

Email: farelabs@farelabs.com

Website: www.fareabs.co.in

3 attachments

-  **1. Annexure I_Acknowledgment mail sent to SK Mishra.pdf**
97K
-  **2. Annexure II_Reply sent to SK Mishra.pdf**
125K
-  **3. Aneexure III_Corritive action taken.pdf**
350K

Re: Seeking information on Test Report(s) issued by your laboratory

message

ARE Labs FARE Labs <farelabs@farelabs.com>
From: S K Mishra <sanjayakmishra@gmail.com>

Fri, Nov 11, 2022 at 5:38 PM

Dear Mr. Mishra,

At the outset I, on behalf of FARE Labs, apologise for failing to acknowledge your mail in time as you sent the mail on farelabs@farelabs.com which is meant for correspondence with NABL and Regulatory Bodies only. The complaint was not sent to the Email mentioned in the test reports issued to the customers, i.e., feedback@farelabs.com for getting feedback/complaints etc. This Email along with a contact no. is written very clearly in all test reports for receiving Complains/Feedback.

Further your mail went to the junk mail which could not be seen in time. We saw your mail only after receiving the mail from NABL referring to your complaint sent to us on 12th July, 2022.

we hereby acknowledge your mail and will be submitting the reply shortly.

Thanks & Best Regards,

FARE LABS Pvt. Ltd.**Dr. Meenakshi Tripathi****Quality Manager**

L-17/3, DLF Phase-II, IIFCO Chowk,

M G Road, Gurgaon-122002

Haryana, INDIA

Phone: +91 124 4034205, 4223207-08

Mobile: 9313532519

Email: farelabs@farelabs.com

Website: www.fareabs.co.in

On Tue, Jul 12, 2022 at 1:11 PM S K Mishra <sanjayakmishra@gmail.com> wrote:

Official Concerned, Fare Labs Pvt. Ltd.

Dear Sir/ Madam,

This has reference to the Test Report(s) issued by your laboratory, in favour of MSIL Gurgaon Plant. Test Report bearing ULR code TC5503 21 3 00011562F dated 02-03-2022 issued by your laboratory, which also bears NABL symbol, is related to emission monitoring of an NGDG stack. The stated report does not contain operational load on which the monitoring was carried out. Most significantly it does not provide data for flue gas velocity, which is essentially required for iso-kinetic sampling. You have mentioned this data in other some cases.

May you please clarify on why you did not mention these data/information in your report. I would appreciate it if you respond to this email in a day.

Best regards,

Re: Seeking information on Test Report(s) issued by your laboratory

message

ARE Labs FARE Labs <farelabs@farelabs.com>
From: S K Mishra <sanjayakmishra@gmail.com>

Fri, Nov 11, 2022 at 6:12 PM

Dear Mr. Mishra,

At the outset I, on behalf of FARE Labs, apologise for failing to reply to your mail in time as you sent the mail on farelabs@farelabs.com which is meant for correspondence with NABL and Regulatory Bodies only. The complaint was not sent to the Email mentioned in the test reports issued to the customers, i.e., feedback@farelabs.com for getting feedback/complaints etc. This Email along with a contact no. is written very clearly in all test reports for receiving Complains/Feedback (Annexure-I).

Further your mail went to the junk mail which could not be seen in time. We saw your mail only after receiving the mail from NABL referring your complaint sent to us on 12th July, 2022.

Regarding the two issues raised by you in Test Reports bearing ULR code TC5503 21 3 00011562F dated 02-03-2022 issued by our laboratory bearing NABL symbol, I would like to make the following point wise submissions.

1. The stated report does not contain operational load on which the monitoring was carried out.

Reply:

As per the guidelines (IS 11255:P-1 and CPCB Guidelines) it is not mandatory to mention the Operational Load in Test Reports and hence it is not being mentioned.

2. Most significantly, it does not provide data for flue gas velocity, which is essentially required for iso-kinetic sampling.

Reply:

We measure the Flue Gas Velocity for all such experiments and we were giving the same to the reports issued to MSIL also. But somehow, MSIL requested us not to give the flue gas velocity in the test reports. However we are calculating the flue gas velocity used in calculation of volumetric flow rate (Nm^3/h).

I would like to submit that the delay in responding to your complaint was unintentional. I hope that the clarifications given above will satisfy you.

Thanks & Best Regards,

FARE LABS Pvt. Ltd.**Dr. Meenakshi Tripathi****Quality Manager**

L-17/3, DLF Phase-II, IIFCO Chowk,

M G Road, Gurgaon-122002

Haryana, INDIA

Phone: +91 124 4034205, 4223207-08

Mobile: 9313532519

Email: farelabs@farelabs.com

Website: www.farelabs.com

On Tue, Jul 12, 2022 at 1:11 PM S K Mishra <sanjayakmishra@msil.com> wrote:
Official Concerned, Fare Labs Pvt. Ltd.

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Dear Sir/ Madam,

This has reference to the Test Report(s) issued by your laboratory, in favour of MSIL Gurgaon Plant. Test Report bearing ULR code TC5503 21 3 00011562F dated 02-03-2022 issued by your laboratory, which also bears NABL symbol, is related to emission monitoring of an NGDG stack. The stated report does not contain operational load on which the monitoring was carried out. Most significantly it does not provide data for flue gas velocity, which is essentially required for iso-kinetic sampling. You have mentioned this data in other some cases.

May you please clarify on why you did not mention these data/information in your report. I would appreciate it if you respond to this email in a day.

Best regards,

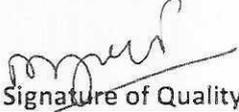
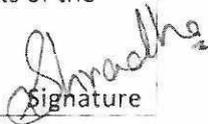
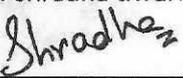
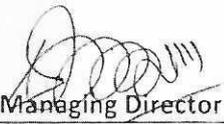
Sanjaya Kumar Mishra
Mobile: 9818326647

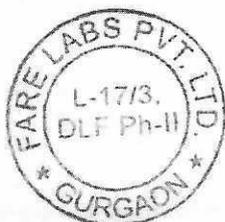


1. Annexure-I_Sample Report.pdf
234K

 FARE Labs Pvt. Ltd.	Food Analysis & Research Laboratory L-17/3, DLF Phase II, M. G. Road, Gurgaon-122002, Haryana	CORRECTIVE ACTION FORMAT FOR RESOLVING COMPLAINTS FL/T/GEN/F-27	
		Effective From: 13 th Apr 2014 Issue No.: 01	Revision Date: 11 th Nov 2022 Revision No.: 05

CORRECTIVE ACTION FORMAT FOR RESOLVING COMPLAINTS

PART I	
FARE Labs Section: Environment Department (Air Section)	
Name of the Customer: Mr. Sanjay K. Mishra	
Date: 12 th July 2022	
Complaint of the Customer: It is related to emission monitoring of an NGDG stack. The stated report does not contain operational load on which the monitoring was carried out. Most significantly it does not provide data for flue gas velocity, which is essentially required for iso-kinetic sampling.	
Reference of the Test Report: ULR code TC5503 21 3 00011562F dated 02-03-2022	
	 Name & Signature of Quality Manager
Validation of compliant: The complaint was validated and the concern raised was found to be partly valid.	
	 Name & Signature of Quality Manager
PART II	
Investigation/Root Cause: An Investigation of the compliant was carried out by Ms. Shradha Tiwari (Associate-Quality Assurance) nominated by Managing Director. She analysed the root cause analysis and found that although the concern raised in complaint was partly valid but the reports submitted to MSIL was as per the customer requirements and the requirements of the standard.	
	 Signature
Corrective Action: It was decided that the compliant should be resolved by submitting reply to the complainant giving clarifications to the satisfaction of the complainant.	
	 Managing Director
Ensuring Appropriate Action: Appropriate Action was taken and submitted to the complainant.	
	 Managing Director
Corrective Action Assigned to: Name : Ms. Shradha tiwari Signature: 	
Status of the complaint & its Verification Status - closed & verified.	
	 Managing Director



TEST REPORT (Amended on 22.10.2022)**Issued to :**

MSIL Gurgaon Plant
 Old Palam Gurgaon Road
 Gurgaon-122015
 Haryana, India

J.O. No. : ENV20220225-019-063
 ULR Code : TC5503 21 3 00011562 F
 Report Date : 02-03-2022
 Sample Receipt Date : 25-02-2022
 Account Manager : Swati Singh
 Credit Manager : Gulab Singh/Septesh Kumar

Sample Particulars:

Nature of the Sample : **Stack Emissions Monitoring**
 Date of Sampling : 25-02-2022
 Time of sampling : 10:30 AM
 Test Started On : 25-02-2022
 Test Completed On : 02-03-2022
 Purpose of Monitoring : To Check Pollution Load
 Name of the Emission Source Monitoring : NGDG Stack
 Sampling Method : IS-11255 (P-7, P-3)& FL/SOP/ENV/D-02
 Stack Identification : Stack attached to NGDG Stack
 Rated Capacity : 6 MW
 Normal Operating Schedule : As per requirement
 Type of Stack /Duct : Mild Steel
 Stack Height from Ground Level (m) : 70
 Diameter of the Stack (m) : 1.114
 Sampling Duration (min) : 54
 Type of Fuel used & its Consumption : Natural gas

**Observations:**

Number of Traverse Points : 12
 Flue Gas Temperature ° C : 298.3
 Ambient Air Temperature ° C : 23
 Volumetric Flow Rate (Nm³/h) : 20415.44

Analysis Report

S. No.	Parameters	Unit	Test Results	Allowable limit#	Test Method
Chemical Analysis					
1	Carbon Monoxide (as CO) at 15% O ₂	ppm	23.82	150	IS:13270
2	Non Methane Hydrocarbons (as HC), at 15% O ₂	ppm	10.63	100	FL/SOP/GC-24
3	Oxides of Nitrogen (as NO ₂) at 15% O ₂	ppm	43.28	710	IS:11255 (P-7)
4	Particulate matter (PM) at 15% O ₂	mg/Nm ³	24.36	75	IS:11255(P-1)

NA= Not Applicable.
 #As Provided By Customer.

Sandeep Kumar
 Reviewed By

[Signature]
 Authorized Signatory
 D. Mathur, Director

NOTE: The laboratory accepts the responsibility for content of report. The results contained in this test report related only to the sample tested. Test report shall not be reproduced except in full, without written approval of the laboratory. This report is intended only for your guidance and not for legal purpose or for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaints about this report should be communicated in writing within 7 days of issue of this report. Total liability at FARELABS Pvt. Ltd. is limited to invoiced amount only. The recipient of this report is requested to kindly confirm with FARE Labs the authenticity and genuineness of this report at report_confirmation@farelabs.com. FARE Labs is not responsible for any unconfirmed Test Report.

If you have any complaint/feedback regarding the sample collection/testing/test report, please send an email at feedback@farelabs.com and call at +91 9599221227.

#: The Details are received from Customer on its own responsibility. FARE Labs does not confirm about it and hence does not take any responsibility whatsoever.

*****End of Report*****

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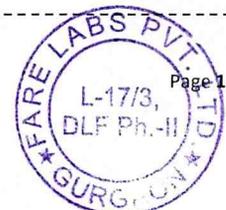
Job Order No. : ENV20220225 - 019 - 063	Received on : 25-02-2022
Test Started on : 25-02-2022	Test completed on : 02-03-2022
Sample Location : NGDG Stack	Source Capacity, KVA & KW: (KW=KVA *0.8) 6 MW

STACK EMISSIONS

1. TEMPERATURE, °K							METHOD: FL/SOP/ENV-04			
Result		Performed By				Checked By				
571.3		Lavi				Amm				
2. VELOCITY							METHOD: IS 11255(Part-3)			
$\text{Molecular weight of stack on dry basis (Md)} = (0.44 \times \text{CO}_2\%) + (0.32 \times \text{O}_2\%) + (0.28 \times (\text{N}_2\% + \text{CO}\%))$ $\text{Molecular weight of stack gas on wet basis (Ms)} = \text{Md}(1 - \text{Bwo}) + (18 \times \text{Bwo})$ $\text{Stack gas velocity pressure (Ps)} = \text{Pbar} \pm (\Delta P / 13.6)$ $\text{\#Result} = 34.94 \times \text{Cpv} \left(\frac{\Delta P \times \text{Ts}}{\text{Ps} \times \text{Ms}} \right)$										
Pitot tube Coefficient, (Cp)	Stack Gas Velocity Pressure, mmH2O (ΔP)	Stack gas temperature TS °K	Stack gas velocity pressure, mmHg (Ps)*	volume of water vapour in stack gas (Bwo)	Molecular wt. of stack gas on wet basis (Ms)^	Molecular ar wt. of stack gas n dry basis (Md)^	Result#	Performed By	Checked By	
0.9116	4.52	571.3	740.33	0.1	28.45	29.606	17.16	Lavi	Amm	
3. FLOW										
$\text{*Result, Volumetric Flow rate (Nm}^3\text{/hr)} = \frac{\text{Avg Velocity (m/s)} \times 298 \times \text{Atm. pressure (mm Hg)} \times 3.14 \times (\text{radius of stack})^2 \times 3600}{760 \times \text{TSK}^\circ \times 4}$										
Sampling duration (min.)	Atmospheric pressure (mm Hg)	Radius of stack (m)	Result#	Performed By	Checked By					
54	740	0.557	20415.44	Lavi	Amm					
$\text{*Flow Rate of Isokinetic Sampling: -QSx} \frac{3.167/7.123/0.7917 \times 60 \times 1000 \times \text{Avg velocity}}{10^5}$ $\text{*Corrected Flow Rate, Q'S (Lpm)} = \frac{\text{QS} \times 298}{\text{TSK}^\circ}$ $\text{*Result, Actual Flow rate (lpm)} = \text{Q'S X} \frac{(\text{P'm} - \text{Pm})}{\text{Std. Atm. Pressure 760 mm}} \times \frac{1000}{\text{Ambient air temperature, Ta}}$										
Sampling duration (min.)	Flow rate of isokinetic Sampling, QS*	Corrected Flow rate, Q'S (lpm)*	Barometric pressure at metering point, P'm (mm Hg)	Average mean pressure at metering point, Pm (mm Hg)	Ambient air temp, Ta (°K)	Result#	Performed By	Checked By		
54	47.7	24.88	740	50	296	23.27	Lavi	Amm		
4. Particulate Matter							METHOD: IS 11255(Part-1)			
$\text{*Volume of air (m}^3\text{): } \text{Vm} \times \text{Y} \times (\text{Pbar} - \text{Pm}) / 760 \times (273 + 25 / \text{Tm} + 273)$ $\text{PM (mg/Nm}^3\text{): } \frac{\text{Final wt. of Thimble (g)} - \text{Initial wt. of Thimble (g)}}{\text{Normalised Volume of air}} \times 10^3$ $\text{\#Result} = \text{PM} \times (\text{CO}_2 \text{ Measured} / 12)$ $\text{###Result, PM (gkw-hr): } \text{Result (mg/Nm}^3\text{)} \times \text{Flow 1000 KW}$										
Thimble Number	Vol. of gas sampled at dry gas meter, m ³ (Vm)	Initial wt. of Thimble (g)	Final wt. of Thimble (g)	Normalised Volume of air* (m ³)	Calibration Factor of Dry gas meter (Y)	Result#	Result##	Performed By	Checked By	
016	3.35	2.3874	2.4483	1.343	0.846	24.36	-	Lavi	Amm	

Format Issued by: **compliance**
Serial No. **025**
Date of issue: **25-02-2022**
Signature: **Shradha**

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 FARE LABS Pvt. Ltd.	Food Analysis & Research Laboratory	Job Order Raw Data Sheet for Stack Emissions	
	L-17/3, DLF Phase II, M.G. Road, Gurgaon-122002, Haryana	FL/RD/ENV/F-03	Effective from: 13 th April 2014 Issue No: 01

5. Sulphur Dioxide **METHOD: IS 11255 (Part - 2)**

#Result, SO₂(mg/Nm³): $\frac{\text{Burette reading} \times \text{Normality of titrant} \times 32}{\text{Normalised volume of air}} \times \text{Flow}$
 $(\text{Result} \left(\frac{\text{ml}}{\text{Nm}^3} \right) \times \text{Flow})$

##Result, PM(g/KW-hr):- $\frac{\text{Nm}^3}{1000 \times \text{KW}}$

Actual sampling Duration Time (min.)	Burette reading(ml)	Normality of titrant(N)	Result#	Result##	Performed By	Checked By
—	—	—	—	—	—	—

6. Nitrogen Dioxide **METHOD: IS 11255 (Part - 7)**

*Volume of sample(Vs):- $\frac{(V \text{ flask} - V \text{ solution}) \times 298}{760} \times \left(\frac{P_f}{T_f} - \frac{P_i}{T_i} \right)$

#Result, NO₂ (mg/Nm³): $\frac{(As - Ab) \times Kc \times 1000 \times \text{dilution factor} \times 2}{\text{Volume of sample} \left(\frac{\text{Vs}}{\text{Nm}^3} \right) \times \text{Flow}}$

##Result, PM(g/KW-hr):- $\frac{\text{Nm}^3}{1000 \times \text{KW}}$

V flask	V solution	Initial Pressure Flask(Pi)	Final Pressure Flask(Pf)	Initial Temperature Ti flask (K°)	Final Temperature Tf flask (K°)	Final Volume Taken (ml)	Volume of sample, Vs(ml)*	Absorbance of Blank	Absorbance of Sample	Dilution Factor	Result#	Result##
—	—	—	—	—	—	—	—	—	—	—	—	—

Performed By: _____ Checked By: _____

7. Oxygen **METHOD: IS 13270**

Result ((%/V):- $\frac{(\text{Sample area} \times \text{Standard concentration})}{(\text{Standard area})}$

Actual sampling Duration Time (hrs)	Sample Volume Taken (µl)	Standard Area	Sample Area	Standard concentration (%)	Results, %	Performed By	Checked By
54 min.	1	131879453	18949183	99.999	14.37	Lavi.	Ajay

7. Carbon Dioxide **METHOD: IS 13270**

Result (%/V):- $\frac{(\text{Sample area} \times \text{Standard concentration})}{(\text{Standard area})}$

Actual sampling Duration Time (hrs)	Sample Volume Taken (µl)	Standard Area	Sample Area	Standard concentration (%)	Results, %	Performed By	Checked By
54 min	1	2073.516	133.56	99.999	6.44	Lavi.	Ajay

7. Carbon Monoxide **METHOD: IS 13270**

Result (mg/Nm³):- $\frac{(\text{Sample area} \times \text{Standard concentration})}{(\text{Standard area})}$

Actual sampling Duration Time (hrs)	Sample Volume Taken (µl)	Standard Area	Sample Area	Standard concentration, mg/Nm ³	Results, mg/Nm ³	Results, ppm	Performed By	Checked By
54 min	1	2918.495	7.964	10000	27.29	23.82	Lavi	Ajay

Format Issued by: Compliance
 Serial No. _____
 Date of issue: 25-02-2022
 Signature: Sheradha

025

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9. Ammonia			METHOD: IS 11255 (Part-6) (Titration Method)		
			$\# \text{Result, HN}_3 \text{ (mg/Nm}^3\text{)} = 0.34 \times \frac{(V - V_b) \times f}{\text{Normalised Volume of air}}$		
Volume of 0.02 N sulphuric acid used for sample, V (ml)	Volume of 0.02 N sulphuric acid used for blank, V _b (ml)	Factor of 0.02 N sulphuric acid, f	Result#	Performed By	Checked By
—	—	—	—	—	—

10. Fluoride			METHOD: IS 11255 (Part-5)			
			$\# \text{Result, Fluoride (mg/Nm}^3\text{)} = \frac{V_t \times (V_d)(M)}{F_t \times A_t}$			
Total volume of F in sample, after final dilution, V _t (ml)	Vol. of distillate as diluted, V _D (ml)	Aliquot of total sample added to still, A _t (ml)	Conc. of F from calibration curve, M	Result#	Performed By	Checked By
—	—	—	—	—	—	—

11. Hydrogen Sulphide, Carbon disulphide			METHOD: IS 11255 (Part-4)				
			$\# \text{Result, H}_2\text{S (mg/Nm}^3\text{)} = \frac{12400 \times A_1 \times B_1}{\text{normalised vol. of air}}$				
			$\# \text{Result, CS}_2 \text{ (mg/Nm}^3\text{)} = \frac{24800 \times A_2 \times B_2}{\text{normalised vol. of air}}$				
Vol. of iodine consumed, A ₁	Normality of iodine solution, B ₁	Vol. of iodine sol. consumed, A ₂	Normality of iodine solution, B ₂	Result#		Performed By	Checked By
—	—	—	—	H ₂ S(ppm)	CS ₂ (ppm)	—	—

12. Chlorine, Hydrochloric acid			METHOD: USEPA-9057			
			$\# \text{Result, C}_{\text{Cl}_2} \text{ (mg/Nm}^3\text{)} = \frac{S \times V_2 \times 10^{-3}}{\text{Normalised volume of air}}$			
			$\# \text{Result, C}_{\text{HCl}} \text{ (mg/Nm}^3\text{)} = \frac{10^{-3} \times S \times V_s \times 36.46 / 35.45}{\text{Normalised volume of air}}$			
Analysis of sample, µgCl /ml(S)	Vol. of filtered and diluted sample(V _s),ml	Vol. of filtered and diluted sample(V ₂),ml	Result#		Performed By	Checked By
—	—	—	Cl ₂ (ppm)	HCl(ppm)	—	—

13. Moisture			METHOD: IS 11255(Part-3)						
			$\# \text{Vol of water vapor of the condensate at meter Conditions, V}_v = \frac{(V_c \times 22.4) \times T_m \times 760}{1000 \times 18 \times 273 \times (P_{\text{baro}} - P_m)}$						
			$\# \text{Result, Moisture Content \% by mass} = \frac{V_v}{V_v + V_m} \times 100$						
Volume of Condensate in Condenser	weight Difference of Silica gel bottle	True vol of condensate (ml), V _c	Abs. Meter temperature °K	Suction at meter, mm Hg Column P _m	Barometric pressure, mm Hg column P _{baro}	Volume of gas sampled at meter conditions in m ³	Moisture Content Result# %	Performed By	Checked By
49.26	0.74	50	571.3	50	760	1.34	9.45	Lavi	Ajay

14. Operational load	
Rated Capacity	6 MW
Operational Load (During Monitoring)	5.2 MW

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Format Issued by: Compliance
 Serial No. _____
 Date of issue: 25-02-2022
 Signature: [Signature]

004025

 FARE LABS Pvt. Ltd.	Food Analysis & Research Laboratory	Job Order Raw Data Sheet for Stack Emissions	
	L-17/3, DLF Phase II, M.G. Road, Gurgaon-122002, Haryana	FL/RD/ENV/F-03	Effective from: 13 th April 2014 Issue No: 01

15. Smoke Coefficient, m⁻¹		METHOD: FL/SOP/ENV-15
Result	Performed By	Checked By
—	—	—

16. Total Condensable content including water, mg/Nm³		METHOD: EPA Method (202)
*Mass of CPM filter, $m_{CPM} = -m_i + m_o - m_{fb}$ Mass of Inorganic CPM, $m_i = m_r - m_c$ Mass of the Field Train Recovery Blank $m_{fb} = m_{ib} - m_{ob}$		
$\#Result, CPM = \frac{m_{CPM}}{V_s} \times 100$		

Mass of dried sample from inorganic fraction, mg mr	Mass of the NH4 + added to sample to form ammonium sulfate, mg mc	Mass of Inorganic CPM, mi	Mass of inorganic CPM in field train recovery blank, mg mib	Mass of inorganic CPM in field train recovery blank, mg mob	Mass of the Field Train Recovery Blank (mg)	Volume of gas sample measured by the dry gas meter Vs	Result# mg/Nm ³	Performed By	Checked By
—	—	—	—	—	—	—	—	—	—

17. pH		METHOD: FL/SOP/ENV-22
Result	Performed By	Checked By
—	—	—

18. Hydrocarbons		METHOD: IS 13270
Result (mg/Nm ³):- $\frac{(Sample\ area \times Standard\ concentration)}{(Standard\ area)}$		

Actual sampling Duration Time (hrs)	Sample Volume Taken (µl)	Standard Area	Sample Area	Standard concentration (mg/Nm ³)	Results	Results Unit	Performed By	Checked By
54 min.	1	123.239	0.131	10000	10.63	mg/Nm ³	Cavi,	Azmi

Pollutant Conc.@ 15% O₂ = (Stack Pollutant Conc.) x $\frac{20.9-15.55}{20.9-Stack\ O_2\ Conc.}$

S. No.	Parameters	Stack Pollutant Conc.	Pollutant Conc.@ 15%O ₂	Performed by	Checked by
1	Particulate Matter (PM)	45.32	40.95	Cavi,	Azmi
2	Oxides of Nitrogen	47.90	43.28		
3	Carbon Monoxide (CO)	26.36	23.82		
4	Non-Methane Hydrocarbons	11.76	10.63		
5	—	—	—	—	—
6	—	—	—	—	—

Format Issued by: Compliance
 Serial No.
 Date of issue: 25-02-2022
 Signature: Shradha

025

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Shani Sisodiya <executive@farelabs.com>

ANNEXURE-R6**RE: MSIL Reports**

1 message

Prateek.Mishra@maruti.co.in <Prateek.Mishra@maruti.co.in>
To: executive@farelabs.com, swati@farelabs.com
Cc: Sundeep.Thakur@maruti.co.in

16 October 2020 at 13:02

Dear sir/ madam

The correction in draft reports are still there in final monitoring reports and no correction has been done. Request you to please send the final corrected monitoring reports. The outstanding can be cleared after receiving the correct deliverable.

Thanks & Regards

Prateek Mishra

01244392289

Environment

From: G/Mishra Prateek, DM(ENV)
Sent: Tuesday, October 6, 2020 11:33 AM
To: 'Shani Sisodiya'
Subject: RE: MSIL Manesar vehicle Plant
Importance: High

PFA the corrections

Thanks & Regards

Prateek Mishra

9953707523

Environment

From: Shani Sisodiya [mailto:executive@farelabs.com]
Sent: Thursday, October 1, 2020 11:03 AM
To: G/Mishra Prateek, DM(ENV)
Subject: Fwd: MSIL Manesar vehicle Plant

Dear Sir.

Please find the attached draft report.



Shani Sisodiya <executive@farelabs.com>

RE: Draft report of Maruti Suzuki old palam

1 message

Prateek.Mishra@maruti.co.in <Prateek.Mishra@maruti.co.in>
To: executive@farelabs.com
Cc: swati@farelabs.com, Sundeep.Thakur@maruti.co.in

6 October 2020 at 11:22

PFA the correction

Thanks & Regards

Prateek Mishra

9953707523

Environment

From: Shani Sisodiya [mailto:executive@farelabs.com]
Sent: Thursday, October 1, 2020 10:41 AM
To: G/Mishra Prateek, DM(ENV)
Cc: swati@farelabs.com; G/Thakur Sundeep, MGR(ENV)
Subject: Fwd: Draft report of Maruti Suzuki old palam

Dear Sir,

Please find the attached draft report.

Thanks & Best Regards**FARE LABS Pvt. Ltd.**

Shani K. Sisodiya

Executive: Business Development

L 17/3, DLF Phase II,

Gurgaon Haryana-122002 INDIA

Mob No: 09599299504 (Call & Whatsapp)**Phone:** +91 124 4034205, 4223207-08**Facsimile:** +91 124 4036038**Email:** executive@farelabs.com**Website:** www.farelabs.com

488

 **Print only if absolutely necessary II**  **Power off before you leave II**

----- Forwarded message -----

From: **Environment Lab (Farelabs)** <environment.farelabs@gmail.com>
Date: Wed, 30 Sep 2020 at 19:03
Subject: Draft report of Maruti Suzuki old palam
To: <swati@farelabs.com>, <executive@farelabs.com>

Dear Team,

PFA

Thanks & Regards

RAHUL YADAV

CONFIDENTIALITY/PROPRIETARY NOTE

This mail is governed by Maruti Suzuki India Limited's IT policy which can be referred at <http://www.marutisuzuki.com/email-confidentiality.aspx>

 **gurgaon.pdf**
1097K

DRAFT REPORT

Issued to: MSIL Gurgaon Plant
Old Palam Gurgaon Road, 122015,
Haryana

J.O. No.: FL/ENV/14092020-011
ULR Code: TC5503 20 3 00005734 F
Report Date: 21/09/2020
Sample Receipt Date: 15/09/2020
Account Manager: Swati Singh
Credit Manager: GULAB/SEPTESH

Sample Particulars:

Nature of the sample : **Stack Emission Monitoring**
Date of sampling : 14/09/2020
Time of sampling : 01:15 PM
Test started on : 14/09/2020
Test Completed On : 21/09/2020
Purpose of monitoring : To Check Pollution Load
Name of the emission source monitoring : NG DG Set
Sampling method : IS-11255 (P-7) & FL/SOP/ENV/D-02
Stack identification : Stack attached to Natural Gas DG (Wartsila Finland)
Rated capacity : 6 MW ✓
Type of fuel used & its consumption : Natural Gas
Normal operating schedule : As per requirement
Type of stack / duct : Mild Steel
Stack height from Ground Level (m) : 70 ✓
Internal Diameter of the stack (m) : 1.114
Sampling duration (min) : 54 ✓

Observations:

Number of Traverse Points : 4
Flue Gas Temperature °C : 182
Ambient Air Temperature °C : 36
Flue Gas Velocity (m/s) : ~~6.6~~ *not to be recorded*
Volumetric Flow Rate (Nm³/Hr) : 14760

Draft Analysis Report

S. No.	Parameters	Test Results	CPCB Standards#	Test Method
1	Particulate matter (PM), mg/Nm ³	34.50	75	IS-11255 (P-1)
2	Oxides of Nitrogen (as NO _x), ppm	26.42	50	IS-11255 (P-7)
3	Carbon Monoxide (as CO), mg/Nm ³	52.36	150	IS-13270

Central Pollution Control Board Standards.

Testing Section Prepared By: Anil Chaturvedi Checked By: Dr. Meenakshi Tripathi, QM (AUTHORISED SIGNATORY)
Page 1 of 2 D Mathur, Director

NOTE: The laboratory accepts the responsibility for content of report. The results contained in this test report related only to the sample tested. Test report shall not be reproduced except in full, without written approval of the laboratory. This report is intended only for your guidance and not for legal purpose or for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaints about this report should be communicated in writing within 7 days of issue of this report. Total liability of FARELABS Pvt. Ltd. is limited to invoiced amount only.

If you have any complaint/feedback regarding the sample collection/testing/test report, please send an email at feedback@farelabs.com and call at +91 9599221227.

DRAFT REPORT**Issued to: MSIL Gurgaon Plant**

Old Palam Gurgaon Road, 122015,
Haryana

J.O. No.: FL/ENV/14092020-011
ULR Code: TC5503 20 3 00005734 F
Report Date: 21/09/2020
Sample Receipt Date: 15/09/2020
Account Manager: Swati Singh
Credit Manager: GULAB/SEPTESH

Sample Particulars:

Nature of the sample : **Stack Emission Monitoring**
Date of sampling : 14/09/2020
Time of sampling : 01:15 PM
Test started on : 14/09/2020
Test Completed On : 21/09/2020
Purpose of monitoring : To Check Pollution Load
Name of the emission source monitoring : NG DG Set
Sampling method : IS-11255 (P-7) & FL/SOP/ENV/D-02
Stack identification : Stack attached to Natural Gas DG (Wartsila Finland)
Rated capacity : 6 MW
Type of fuel used & its consumption : Natural Gas
Normal operating schedule : As per requirement
Type of stack / duct : Mild Steel
Stack height from Ground Level (m) : 70
Internal Diameter of the stack (m) : 1.114
Sampling duration (min) : 54

Observations:

Number of Traverse Points : 4
Flue Gas Temperature °C : 182
Ambient Air Temperature °C : 36
Flue Gas Velocity (m/s) : 6.6
Volumetric Flow Rate (Nm³/Hr) : 14760

Draft Analysis Report

S. No.	Parameters	Test Results	CPCB Standards#	Test Method
1	Non Methane Hydrocarbons, mg/Nm ³	20.5	20.5	FL/SOP/GC-24

Central Pollution Control Board Standards.

Testing Section Prepared By:
Surgh Kaurani

Checked By:
Rita Singh

Page 2 of 2

(AUTHORISED SIGNATORY)
D Mathur, Director

NOTE: The laboratory accepts the responsibility for content of report. The results contained in this test report related only to the sample tested. Test report shall not be reproduced in full without written approval of the laboratory. This report is intended only for your guidance and not for legal purpose or for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaints about this report should be communicated in writing within 7 days of issue of this report. Total liability of FARELABS Pvt. Ltd. is limited to invoiced amount only.

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ANNEXURE R-7

 FARE LABS Pvt. Ltd.	Food Analysis & Research Laboratory L-17/3, DLF Phase II, M.G. Road, Gurgaon-122002, Haryana	Job Order Raw Data Sheet for Stack Emissions FL/RD/ENV/F-03	
		Effective from: 13 th April 2014 Issue No: 01	Revision Date: 1 st July 2017 Revision No: 03

Job Order No.: ENV20220202-018-064	Received on: 02-02-2022
Test Started on: 02-02-2022	Test completed on: 07-02-2022
Sample Location: Gas Turbine - 09	Source Capacity, KVA & KW:(KW=KVA *0.8) 20 MW

STACK EMISSIONS

1. TEMPERATURE, °K							METHOD: FL/SOP/ENV-04			
Result		Performed By					Checked By			
512.6		Lavi					Ajay			
2. VELOCITY							METHOD: IS 11255(Part-3)			
** Molecular weight of stack on dry basis(Md) = (0.44 x CO2%) + (0.32 x O2%) + (0.28 x (N2%+CO%)) $^{\wedge}$ Molecular weight of stack gas on wet basis (Ms) = Md(1-Bwo) + (18 x Bwo) * Stack gas velocity pressure (Ps) = Pbar ± (Δ P/13.6) $\#$ Result = 34.94 X CpV (Δ P X Ts) / (Ps X Ms)										
Pitot tube Coefficient, (Cp)	Stack Gas Velocity Pressure, mmH2O (ΔP)	Stack gas temperature TS °K	Stack gas velocity pressure, mmHg (Ps)*	volume of water vapour in stack gas (Bwo)	Molecular wt. of stack gas on wet basis (Ms)^	Molecular ar wt. of stack gas n dry basis (Md)**	Result#	Performed By	Checked By	
0.9116	1.77	512.6	740.13	0.1	28.81	30.013	6.57	Lavi	Ajay	
3. FLOW										
* Result, Volumetric Flow rate (Nm ³ /hr) = $\frac{\text{Avg Velocity(m/s)} \times 298 \times \text{Atm.pressure(mm Hg)} \times 3.14 \times (\text{radius of stack})^2 \times 3600}{760 \times \text{TSK}^\circ \times 4}$										
Sampling duration (min.)	Atmospheric pressure (mm Hg)	Radius of stack (m)	Result#	Performed By	Checked By					
60	740	1.5	97292.4	Lavi	Ajay					
* Flow Rate of Isokinetic Sampling:- $QS \times \frac{3.167/7.123/0.7917 \times 60 \times 1000 \times \text{Avg velocity}}{10^5}$ * Corrected Flow Rate, Q'S(Lpm) = $\frac{QS \times 298}{(P^m - P_m) \times (273 + 25)}$ * Result, Actual Flow rate (lpm) = $Q'S \times \frac{\text{Std. Atm. Pressure } 760 \text{ mm}}{\text{Ambient air temperature, } T_a}$										
Sampling duration (min.)	Flow rate of isokinetic Sampling, QS*	Corrected Flow rate, Q'S(lpm)*	Barometric pressure at metering point, P ^m (mm Hg)	Average mean pressure at metering point, P _m (mm Hg)	Ambient air temp, T _a (°K)	Result#	Performed By	Checked By		
60	28.12	16.35	740	50	298.6	15.15	Lavi	Ajay		
4. Particulate Matter							METHOD: IS 11255(Part-1)			
* Volume of air (m ³): $V_m \times Y \times (P_{bar} - P_m) / 760 \times (273 + 25 / T_m + 273)$ $PM(\text{mg}/\text{Nm}^3)$: $\frac{\text{Final wt. of Thimble(g)} - \text{Initial wt. of Thimble(g)}}{\text{Normalised Volume of air}}$ $\#$ Result = $PM \times (\text{CO}_2 \text{ Measured} / 12)$ $\#\#$ Result, $PM(\text{g}/\text{kw-hr})$: $\frac{\text{Result}(\text{mg}/\text{Nm}^3) \times \text{Flow}}{1000 \text{ KW}}$										
Thimble Number	Vol. of gas sampled at dry gas meter, m ³ (Vm)	Initial wt. of Thimble (g)	Final wt. of Thimble (g)	Normalised Volume of air* (m ³)	Calibration Factor of Dry gas meter (Y)	Result#	Result##	Performed By	Checked By	
009	2.44	2.5694	2.5903	0.981	0.846	10.24	-	Lavi	Ajay	

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 FARE LABS Pvt. Ltd.	Food Analysis & Research Laboratory	Job Order Raw Data Sheet for Stack Emissions	
	L-17/3, DLF Phase II, M.G. Road, Gurgaon-122002, Haryana	FL/RD/ENV/F-03	Effective from: 13 th April 2014
		Revision Date: 1 st July 2017	Revision No: 03
		Issue No: 01	

5. Sulphur Dioxide						
METHOD: IS 11255 (Part - 2) #Result, SO ₂ (mg/Nm ³): $\frac{\text{Burette reading} \times \text{Normality of titrant} \times 32}{\text{Normalised volume of air}} \times \text{Flow}$ ##Result, PM(g/KW-hr):- $\frac{\text{Result} \left(\frac{\text{mg}}{\text{Nm}^3} \right)}{1000} \times \text{KW}$						
Actual sampling Duration Time (min.)	Burette reading(ml)	Normality of titrant(N)	Result#	Result##	Performed By	Checked By
—	—	—	—	—	—	—

6. Nitrogen Dioxide												
METHOD: IS 11255 (Part - 7) *Volume of sample(Vs):- $\frac{(V \text{ flask} - V \text{ solution}) \times 298}{760} \times \left(\frac{P_f}{T_f} - \frac{P_i}{T_i} \right)$ #Result, NO ₂ (mg/Nm ³): $\frac{(As - Ab) \times Kc \times 1000 \times \text{dilution factor} \times 2}{\text{Volume of sample} \left(\frac{\text{Vs}}{\text{Nm}^3} \right)} \times \text{Flow}$ ##Result, PM(g/KW-hr):- $\frac{\text{Result} \left(\frac{\text{mg}}{\text{Nm}^3} \right)}{1000} \times \text{KW}$												
V flask	V solution	Initial Pressure Flask(P _i)	Final Pressure Flask(P _f)	Initial Temperature T _i flask (K ^o)	Final Temperature T _f flask (K ^o)	Final Volume Taken (ml)	Volume of sample, Vs(ml)*	Absorbance of Blank	Absorbance of Sample	Dilution Factor	Result#	Result##
—	—	—	—	—	—	—	—	—	—	—	—	—
Performed By:						Checked By:						

7. Oxygen							
METHOD: IS 13270 Result ((%/V):- $\frac{(\text{Sample area} \times \text{Standard concentration})}{(\text{Standard area})}$							
Actual sampling Duration Time (hrs)	Sample Volume Taken (μl)	Standard Area	Sample Area	Standard concentration (%)	Results, %	Performed By	Checked By
60 min	1	131880059	14569183	99.999	11.05	Lavi	Ajay

7. Carbon Dioxide							
METHOD: IS 13270 Result (%/V):- $\frac{(\text{Sample area} \times \text{Standard concentration})}{(\text{Standard area})}$							
Actual sampling Duration Time (hrs)	Sample Volume Taken (μl)	Standard Area	Sample Area	Standard concentration (%)	Results, %	Performed By	Checked By
60 min	1	3161.467	310.346	99.999	9.82	Lavi	Ajay

7. Carbon Monoxide								
METHOD: IS 13270 Result (mg/Nm ³):- $\frac{(\text{Sample area} \times \text{Standard concentration})}{(\text{Standard area})}$								
Actual sampling Duration Time (hrs)	Sample Volume Taken (μl)	Standard Area	Sample Area	Standard concentration, mg/Nm ³	Results, mg/Nm ³	Results, ppm	Performed By	Checked By
60 min	1	27.881	0.052	10000	18.65	16.28	Lavi	Ajay

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FARE LABS Pvt. Ltd.

Food Analysis & Research Laboratory
L-17/3, DLF Phase II, M.G. Road,
Gurgaon-122002, Haryana

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Job Order Raw Data Sheet for Stack Emissions
FL/RD/ENV/F-03

Effective from: 13th April 2014
Issue No: 01

Revision Date: 1st July 2017
Revision No: 03

9. Ammonia				METHOD: IS 11255 (Part-6) (Titration Method) $(V - V_b) \times f$					
				#Result, HN_3 (mg/Nm ³): -0.34X <i>Normalised Volume of air</i>					
Volume of 0.02 N sulphuric acid used for sample, V (ml)	Volume of 0.02 N sulphuric acid used for blank, V _b (ml)	Factor of 0.02 N sulphuric acid, f	Result#	Performed By	Checked By				
—	—	—	—	—	—				
10. Fluoride				METHOD: IS 11255 (Part-5) $*F = \frac{V}{V_d} \times (V_t) (M)$					
				#Result, Fluoride (mg/Nm ³): — <i>Normalised Volume of air</i>					
Total volume of F in sample, after final dilution, V _t (ml)	Vol. of distillate as diluted, V _b (ml)	Aliquot of total sample added to still, A _t (ml)	Conc. of F from calibration curve, M	Result#	Performed By	Checked By			
—	—	—	—	—	—	—			
11. Hydrogen Sulphide, Carbon disulphide				METHOD: IS 11255 (Part-4)					
				#Result, H_2S (mg/Nm ³): — <i>normalised vol. of air</i>					
				#Result, CS_2 (mg/Nm ³): — <i>normalised vol. of air</i>					
Vol. of iodine consumed, A ₁	Normality of iodine solution, B ₁	Vol. of iodine sol. consumed, A ₂	Normality of iodine solution, B ₂	Result#		Performed By	Checked By		
				H_2S (ppm)	CS_2 (ppm)				
—	—	—	—	—	—	—	—		
12. Chlorine, Hydrochloric acid				METHOD: USEPA-9057					
				#Result, C_{Cl_2} (mg/Nm ³): — <i>Normalised volume of air</i>					
				#Result, G_{HCl} (mg/Nm ³): — <i>Normalised volume of air</i>					
Analysis of sample, $\mu\text{gCl}_2/\text{ml(S)}$	Vol. of filtered and diluted sample (V _s), ml	Vol. of filtered and diluted sample (V ₂), ml	Result#		Performed By	Checked By			
				C_{Cl_2} (ppm)			C_{HCl} (ppm)		
—	—	—	—	—	—	—			
13. Moisture				METHOD: IS 11255 (Part-3)					
				*Vol of water vapor of the condensate at meter Conditions, V _v : — $(V_c \times 22.4) \times T_m \times 760$					
				#Result, Moisture Content % by mass = $\frac{V_v}{V_v + V_m} \times 100$					
Volume of Condensate in Condenser	weight Difference of Silica gel bottle	True vol of condensate (ml), V _c	Abs. Meter temperature °K	Suction at meter mm Hg Column P _m	Barometric pressure, mm Hg column P _{baro}	Volume of gas sampled at meter conditions in m ³	Moisture Content Result# %	Performed By	Checked By
50.23	0.19	50.42	512.6	50	760	0.981	1.20	lavi	Apurva
14. Operational load									
Rated Capacity				20 MW					
Operational Load (During Monitoring)				17 MW					

CONTROL



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 FARE LABS Pvt. Ltd.	Food Analysis & Research Laboratory	Job Order Raw Data Sheet for Stack Emissions	
	L-17/3, DLF Phase II, M.G. Road, Gurgaon-122002, Haryana	FL/RD/ENV/F-03	Effective from: 13 th April 2014
		Revision Date: 1 st July 2017	Revision No: 03
		Issue No: 01	

15. Smoke Coefficient, m⁻¹		METHOD: FL/SOP/ENV-15
Result	Performed By	Checked By
—	—	—

16. Total Condensable content including water, mg/Nm³		METHOD: EPA Method (202)
*Mass of CPM filter, m _{CPM} : -m _i + m _o - m _{fb} Mass of Inorganic CPM, m _i : m _r - m _c Mass of the Field Train Recovery Blank m _{fb} : m _{ib} - m _{ob}		
$\text{Result, CPM} = \frac{m_{CPM}}{V_s} \times 100$		

Mass of dried sample from inorganic fraction, mg mr	Mass of the NH4 + added to sample to form ammonium sulfate, mg mc	Mass of Inorganic CPM, mi	Mass of inorganic CPM in field train recovery blank, mg mib	Mass of inorganic CPM in field train recovery blank, mg mob	Mass of the Field Train Recovery Blank (mg)	Volume of gas sample measured by the dry gas meter Vs	Result# mg/Nm ³	Performed By	Checked By
—	—	—	—	—	—	—	—	—	—

17. pH		METHOD: FL/SOP/ENV-22
Result	Performed By	Checked By
—	—	—

18. Hydrocarbons	METHOD: IS 13270
Result (mg/Nm ³):- $\frac{\text{Sample area} \times \text{Standard concentration}}{\text{Standard area}}$	

Actual sampling Duration Time (hrs)	Sample Volume Taken (µl)	Standard Area	Sample Area	Standard concentration (mg/Nm ³)	Results	Results Unit	Performed By	Checked By
60 min	1	123.239	0.116	10000	9.42	mg/Nm ³	Cavi.	[Signature]

Pollutant Conc.@ 15% O₂ = (Stack Pollutant Conc.) x $\frac{20.9-15SS}{20.9-\text{Stack O}_2 \text{ Conc.}}$

S. No.	Parameters	Stack Pollutant Conc.	Pollutant Conc.@ 15%O ₂	Performed by	Checked by
1	Particulate Matter (PM)	21.30	12.76	Cavi.	[Signature]
2	Carbon dioxide (CO ₂)	16.39	9.82		
3	Carbon Monoxide (CO)	27.17	16.28		
4	oxides of Nitrogen	31.25	18.72		
5	Sulphur dioxide	4.19	2.51		
6	Total Hydrocarbons	15.72	9.42		

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FARE LABS Private Limited (Testing Division)
Location 1 (Permanent Facility)
L-17/3, DLF Phase-II, IFFCO Chowk,
M.G. Road, Gurugram - 122 002, Haryana, INDIA.
Tel. : +91-124-4223207-08, 4034205 | Cell : +91-9289351688
Location 1 (Permanent Site Facility)
D-18, Infocity Ph.-II, Sec-33, Gurugram - 122001, Haryana, INDIA.
Tel. : +91-124-4057437 | Cell : +91-9289351688
Email : farelabs@farelabs.com | Website : www.farelabs.com

BOARD RESOLUTION

Copy of Resolution passed at the meeting of Board of Directors of Fare Labs Private Limited, registered office L-17/3, DLF Phase-II, Near IFFCO Chowk, M.G. Road, Gurgaon-122002 on 14th day of August 2025 at 11 am.

RESOLVED THAT Mr. C.S Joshi, s/o Jai Dutt Joshi R/o 403 Giza Tower, Omaxe Nile, Sohna Road, Sector 49, Islampur (97), Gurgaon South City II, Gurgaon – 122018, Director Operations, Fare Labs Private Limited, be and is hereby authorised to pursue and represent the Company in O.A. No. 68 of 2025 titled as “Sanjay Kumar Mishra Advocate Vs. Central Pollution Control Board & Anr.” before the Hon’ble National Green Tribunal Principal Bench, New Delhi wherein the Company is arrayed as Respondent No. 2 and do all such things required to take the case to its logical conclusion.

RESOLVED FURTHER THAT Mr. C.S Joshi, Director Operations, Fare Labs Private Limited, be and is hereby authorized to appoint Advocate(s) and to submit Vakalatnama, file Reply, file documents, verify and sign documents, and to do such things or acts necessary for the purpose of pursuing the aforesaid case before the Hon’ble National Green Tribunal Principal Bench, New Delhi on behalf of the company.

(D. Mathur)
Managing Director
Fare Labs Private Limited



(C.S Joshi)
(Director Operations)
Fare Labs Private Limited

Date: 14.08.2025

Place: Gurgaon



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. No. 68 of 2025

IN THE MATTER OF:

Sanjay Kumar Mishra Advocate

...Applicant

Versus

Central Pollution Control Board & Anr.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I C.S Joshi, Director Operations, Fare Labs Private Limited, the Respondent no 2 herein, do hereby appoint,

Tanisha Samanta, Advocate (Enrolment No. D/2318/2016) and **Rajkumar Maurya** (Enrollment no. D/3978/2016) Off: A-126, Second Floor, Neeti Bagh, New Delhi, India - 110 049 Mob: +919636661144, E- mail: adv.tanishasamanta@gmail.com

Here after called the advocates to be our Advocates in the above-noted case and authorize them,

To act, appear, plead in the above-noted case in the Court or in any other Court in which the same may be tried or heard and also in the Appellate courts including High Court subject to payment of fees separately for each court by us.

To sign, file, verify and present pleadings, replications, appeals, cross-objections or petitions, for executions, review, revision, restoration withdrawal, compromise or other petitions, replies, objections, or affidavits or their documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheques and grant receipts thereof and to do all other acts and things which may be necessary to be for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner (s)/Consultant (s) authorizing him to exercise the power and authority hereby conferred upon the advocates whenever they may think fit to do so and to sign the power of attorney on my/our behalf.

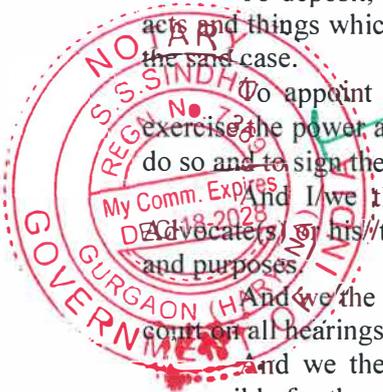
And I/we the undersigned do hereby agree to ratify and confirm the acts done by the Advocate(s) or his//their substitute in the matter as my/our own acts as if done by me/us to all intents and purposes.

And we the undersigned undertake that I/we or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate(s) for appearance, when the case is called.

And we the undersigned do hereby agree not to hold the Advocate or his/their substitute responsible for the result of the said case in consequence of his/their absence from the court when the said case is called up for hearing, or any negligence of the said Advocate or his/their substitute.

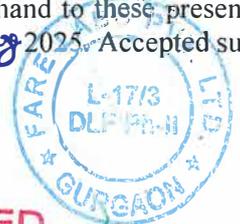
And we the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by us to be paid to the Advocate, remaining unpaid, he/they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate(s) would be entitled to the same. The fee settled is only for the above case and court.

IN WITNESS WHEREOF we do hereunto set my/our hand to these presents, the contents of which have been understood by us this 16 day of Aug 2025. Accepted subject to the terms of fees.



[Signature]
ADVOCATE
D/2318/2016

[Signature]
D/3978/2016
RAJKUMAR MAURYA
ADV



[Signature]
CLIENT

S.S.SINDHU
Advocate & Notary Public
Gurgaon, Haryana (INDIA)

I identify the signature of my client
[Signature]
16 AUG 2025

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ADVANCE SERVICE OF REPLY ON BEHALF OF RESPONDENT NO. 2
IN O.A. No. 68 of 2025 IN THE MATTER OF: Sanjay Kumar Mishra
Advocate Versus Central Pollution Control Board &Anr.

From: Rajkumar Maurya (rajkumar_1992@yahoo.com)

To: sanjaykmishra@gmail.com; kamalbandhu.cpcb@gov.in; mscb.cpcb@nic.in

Cc: judicial-ngt@gov.in

Bcc: adv.tanishasamanta@gmail.com

Date: Saturday 16 August, 2025 at 05:02 pm IST

PROOF OF SERVICE

Sir,

Please find the attached scan copy of the Reply for your kind reference.

Thanks & Regards

**Tanisha Samanta & Rajkumar Maurya
Advocates for Respondent No. 2
Office- A-126, Niti Bagh,
New Delhi-110049
Mo. No. 9711152668**



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